

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

M.A. NO. 73/2025

IN

ORIGINAL APPLICATION NO. 773/2022

RAJESH PAREEK

...APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS.

...RESPONDENT(s)

WITH

E.A. NO. 67/2025

IN

ORIGINAL APPLICATION NO. 840/2022

DR SANJAY KULSHRESTHRA

...APPLICANT

VERSUS

URBAN DEVELOPMENT DEPARTMENT & ORS.

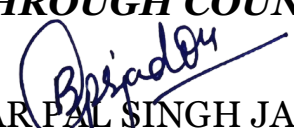
...RESPONDENT(S)

INDEX

S. NO.	PARTICULARS	PAGE NO.
1.	ADDITIONAL AFFIDAVIT BY THE MUNICIPAL COMMISSIONER, MUNICIPAL CORPORATION, AGRA IN COMPLIANCE OF THE ORDER(S) DATED 22.12.2025 AND 17.03.2026 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI	
2.	A COPY OF THE MOM DATED 11.01.2025 IS ANNEXED HERewith AND MARKED AS ANNEXURE-1	

3.	A COPY OF THE ORDER DATED 30.04.2019 IS ANNEXED HERewith AND MARKED AS ANNEXURE-2	
4.	A COPY OF THE REJUVENATION PLAN BY UP JAL NIGAM IS ANNEXED HERewith AND MARKED AS ANNEXURE-3	
5.	A COPY OF LETTER DATED 30.12.2025 IS ANNEXED HERewith AND MARKED AS ANNEXURE-4	
6.	A COPY OF THE 43 RD SLTC MOM DATED 12.05.2026 IS ANNEXED HERewith AND MARKED AS ANNEXURE-5	
7.	A COPY OF THE MOM DATED 22.05.2026 IS ANNEXED HERewith AND MARKED AS ANNEXURE-6	
8.	A COPY OF THE 44 TH SLTC MOM IS ANNEXED HERewith AND MARKED AS ANNEXURE-7	
9.	A COPY OF THE MOM DATED 09.06.2026 BY SHPSC IS ANNEXED HERewith AND MARKED AS ANNEXURE-8	

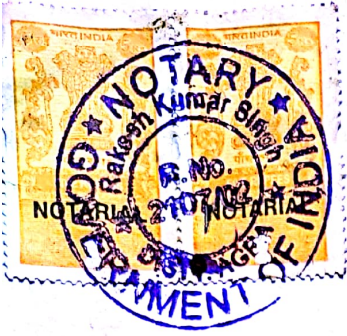
THROUGH COUNSEL


 BHANWAR PAL SINGH JADON
 COUNSEL FOR AGRA NAGAR NIGAM

bhanwaro9jadon@gmail.com | 6375115224

DATE: 07.07.2026

PLACE: NOIDA



BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

M.A. NO. 73/2025

IN

ORIGINAL APPLICATION NO. 773/2022

RAJESH PAREEK

...APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS.

...RESPONDENT(s)

WITH

E.A. NO. 67/2025

IN

ORIGINAL APPLICATION NO. 840/2022

DR SANJAY KULSHRESTHA

...APPLICANT

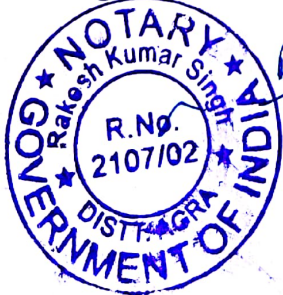
VERSUS

URBAN DEVELOPMENT DEPARTMENT & ORS.

...RESPONDENT(S)

ADDITIONAL AFFIDAVIT BY THE MUNICIPAL
COMMISSIONER, MUNICIPAL CORPORATION, AGRA IN
COMPLIANCE OF THE ORDER(s) DATED 22.12.2025 AND
17.03.2026 PASSED BY THE HON'BLE NATIONAL GREEN
TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

I, SANTOSH KUMAR VAISH, aged about 56 years, S/o Seth Ji Vaish,
currently posted as Municipal Commissioner, Municipal Corporation,
Agra, State of U.P., do hereby solemnly state and affirm as under:



Lia

1. That I, the Deponent, am well conversant with the facts and circumstances of the present case and am competent to swear this affidavit.
2. That the present M.A. and the E.A. have been registered for ensuring compliance of direction contained in the common order by the Hon'ble Tribunal vide order dated 24.04.2024 passed in OA No. 840/2022 concerning Agra and OA No. 773/202 concerning Mathura and Vrindavan.
3. That the Hon'ble Tribunal vide final order dated 24.04.2024 has imposed Environmental Compensation of Rs.58,39,20,000/- on the Agra Nagar Nigam (hereinafter referred to as "ANN"). It has been further directed by the Hon'ble Tribunal that **the EC imposed on ANN shall be used for the remediation/ rejuvenation/ restoration of environment in Agra region on the basis of the rejuvenation plan prepared by the Joint Committee comprising of CPCB, UPPCB and concerned District Magistrates.** The operative part of the order dated 24.04.2024 is stated herein below:

“...386. In the light of the above discussions, OAs - I and II are partly allowed with the following directions:

(i) Agra Nagar Nigam is liable to pay environmental compensation of Rs.58,39,20,000/- and shall deposit the same with UPPCB within 3 months from today.

(ii) XXX

(iii) XXX

(iv) It shall be open to the concerned Nagar Nigams to realise amount of environmental compensation from working agencies of STPs proportionately in accordance with law and after following such procedure as prescribed in law.

(v) XXX

(vi) The amount of environmental compensation shall be used for remediation/rejuvenation/restoration of environment in the Agra, Mathura and Vrindavan region on the basis of a rejuvenation plan which shall be prepared jointly by a Joint Committee comprising of CPCB, UPPCB and concerned District Magistrates.

(vii) XXX...”

4. That in compliance of the directions issued by the Hon'ble Tribunal in the Original Application and in the present M.A. and the E.A. vide order dated 17.03.2026, the remedial action as well as time bound action plan for the deposition of the *EC of Rs. 58,39,20,000/-* is as follow:

TIME-BOUND PLAN IS AS FOLLOWS:

**MEETING/DELIBERATION OF THE JOINT COMMITTEE
FORMED BY THE HON'BLE TRIBUNAL VIDE ORDER
DATED 24.04.2024 (PARA 386 (iv)):**

5. That as per the directions of the Hon'ble Tribunal vide order dated 24.04.2024, a joint committee was formed and a meeting under the chairmanship of District Magistrate, Agra was held on 11.01.2025. During the meeting, it was observed that the said STPs are not meeting the prescribed norms as per design parameters prescribed in the order dated 30.04.2019 passed in *OA No. 1069/2018 Nitin Shankar Deshpande vs UoI & Others*. **Therefore, the Joint Committee was of the view that rejuvenation of the oldest**

and largest 78 MLD STP at Dhandhupura is technically viable.

A copy of the MOM dated 11.01.2025 is annexed herewith and marked as **ANNEXURE-1.**

A copy of the order dated 30.04.2019 is annexed herewith and marked as **ANNEXURE-2.**

PREPARATION OF THE DETAILED PROJECT REPORT (DPR)

6. That U.P. Jal Nigam (Urban) as per the directions of the Joint Committee has prepared the rejuvenation plan. In the Rejuvenation plan, the U.P. Jal Nigam has clearly stated that the parameters prescribed in *OA 1069/2018 Nitin Shankar Deshpande vs UoI & Other NGT order passed on 30.04.2019* can be achieved through SBR technology and has proposed the demolishing of the existing 78 MLD STP and setting up of a new 100 MLD STP with SBR technology. **Total estimated cost of the works proposed is amounting to Rs. 173.71 Cr.**

A copy of the rejuvenation plan by UP Jal Nigam is annexed herewith and marked as **ANNEXURE-3.**

7. That, hence, the DPR for the 100 MLD STP has been prepared and sent for financial sanction and technical sanction approval under AMRUT 2.0 to the Urban Development Department, State of UP by Municipal Commissioner, Agra Nagar Nigam vide letter dated 30.12.2025.

A copy of letter dated 30.12.2025 is annexed herewith and marked as **ANNEXURE-4.**

STATE LEVEL TECHNICAL COMMITTEE (SLTC)

8. That the said DPR for construction of 100 MLD STP having the total estimated cost of the works proposed amounting to Rs. 173.71 Cr was taken up for consideration in the 43rd State Level Technical Committee (SLTC) meeting dated 12.05.2026 under the chairmanship of the Principal Secretary, Urban Development Department, U.P. Wherein, it was directed that clarification shall be obtained from the concerned officials i.e. DM; Municipal Commissioner; and the UPPCB, as to whether, upon approval of the aforesaid proposal, 100% compliance with the orders of the Hon'ble Tribunal would be ensured. The proposal shall be placed before the next meeting of the SLTC for further considerations

A copy of the 43rd SLTC MOM dated 12.05.2026 is annexed herewith and marked as **ANNEXURE-5**.

9. That in light of the above directions by the SLTC, a meeting dated 22.05.2026 was held with the above- mentioned authorities. That during the meeting, the committee observed as follows:

- i. The Committee noted that the rejuvenation plan has been prepared and the DPR for the 100 MLD STP (SBR Technology) at Dhandhupura under AMRUT 2.0 would facilitate compliance with the directions of this Hon'ble Tribunal vide order dated 24.04.2024 (Para 386 (i) and (iv)). However, complete compliance would remain pending until the Environmental Compensation is deposited with UPPCB by Agra Nagar Nigam.
- ii. Municipal Commissioner Agra expressed inability to pay Rs 58.39 Crores immediately due to funds constraints. The committee is however of the view that if the amount of environmental compensation imposed by Hon'ble NGT is given as grant or interest free loan to Agra Nagar Nigam by State Govt., which shall then be deposited to UPPCB by Agra Nagar Nigam, the order of Hon'ble NGT will be 100% complied.

A copy of the MOM dated 22.05.2026 is annexed herewith and marked as **ANNEXURE-6.**

10. That subsequent to the above meeting, the proposal for the construction of 100 MLD STP was presented again before the SLTC during the 44th SLTC meeting dated 23.05.2026 headed by the Principal Secretary, Urban Development Department, U.P. During the meeting, the proposal was considered, while taking under consideration the recommendations provided by the concerned authorities, **the Committee, upon such due consideration, accorded its approval thereto.**

A copy of the 44th SLTC MOM is annexed herewith and marked as **ANNEXURE-7.**

11. That, subsequent to the approval of the SLTC, the DPR was submitted to the SHPSC (State Level High Powered Steering Committee), which granted its approval in its meeting dated 09.06.2026.

A copy of the MOM dated 09.06.2026 by SHPSC is annexed herewith and marked as **ANNEXURE-8.**

TIMELINE

12. That the project of construction of 100 MLD STP has been sanctioned by the State Authorities as Rejuvenation Plan. The fund for the sanctioned project will be made available immediately to the Municipal Corporation after getting due approvals from the Central Government (Head of AMRUT 2.0) and the Finance Department of the State.
13. That the above- mentioned process requires approximately **16 Weeks**. Immediately thereafter, the Environmental Compensation imposed upon the ANN will be deposited in the account of the UPPCB at the outset. Therefore, it is most humbly prayed that the ANN may be granted 4 months to enable the Corporation to ensure compliance with the directions issued by this Hon'ble Tribunal and deposit the said EC amount in the account of the UPPCB.
14. That it is humbly submitted that in compliance of the directions issued by the Hon'ble Tribunal vide final order dated 24.04.2024, as a remedial and restorative action, the EC of Rs. 58,39,20,000/- imposed by the Hon'ble Tribunal shall be used for the construction of

the new 100 MLD STP at Dhandhupura with design parameters as per new norms of NGT.

15. That, therefore, it is most humbly prayed:

- i. 16 weeks time only may be granted to the Agra Nagar Nigam to ensure compliance with the directions of this Hon'ble Tribunal vide order dated 24.04.2024 in Para 386 (i) wherein the EC amount of Rs. 58,39,20,000/- shall be deposited with the UPPCB.
- ii. Pass such other and further orders as may be deemed just and proper in the facts and circumstances of the case.

16. Hence, the present affidavit is being filed for the kind consideration and perusal of this Hon'ble Tribunal.

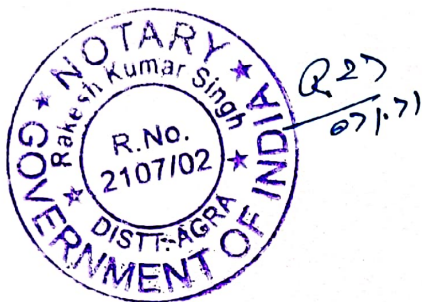
17. I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has been concealed therefrom.




DEPONENT

VERIFICATION

Verified at AGRA on this 07th day of JULY, 2026, that the contents of the above affidavit from paragraphs 1 to 17 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.




DEPONENT

Santosh Kumar Verish
Explaining the contents of the affidavit
The Deponent who solemnly affirms
on oath identified by *me*
on This Day *07.07.26*
Received Rs *2*

R. K. SINGH
07.07.26

Minutes of Meeting (MoM)ofJoint committee meeting held on 11.01.2025, in compliance of order dated 24.04.2024 of Hon'ble NGT, New Delhi in the matter of OA No-840/2022:Dr. Sanjay Kulshrestha Vs Govt. of Uttar Pradesh.

Hon'ble NGT vide order dated: 24.02.2024 constituted Joint Committees comprising of CPCB, UPPCB and concerned District Magistrates of Agra, Mathura and Vrindavan. Accordingly, a Joint Committee meeting chaired by DM, Agra was held on 11.01.2025 comprising following committee members :-

1. Mr. Aravind Mallappa Bangari, District Magistrate, Agra
2. Mr. Ankur Tiwary, Sci.-E & In-charge CPCB, PO Agra
3. Dr. Vishwanath Sharma, Regional Officer. UPPCB, Agra

Also, Mr. Swantantra Singh, Executive engineer, Construction Division IInd, UPJN(Urban), Agra and R. P. Singh, Project Manager, Yamuna Pollution Control Unit, UPJN(Rural) were present in the meeting as representative of UPJN(Urban) and UPJN(Rural) to assist the joint committee and apprise about the details of STPs etc. of Agra.

During the Joint Committee meeting, the following deliberations were held:-

1. Hon'ble NGT in order dated 24.04.2024 directed as:-
 - para no. 386(i): "Agra Nagar Nigam is liable to pay environmental compensation of Rs.58,39,20,000/- and shall deposit the same with UPPCB within 3 months from today."
 - para no. 386 (iv): "The amount of environmental compensation shall be used for remediation/rejuvenation/restoration of environment in the Agra, Mathura and Vrindavan region on the basis of a rejuvenation plan which shall be prepared jointly by a Joint Committee comprising of CPCB, UPPCB and concerned District Magistrates". A rejuvenation plan for the remediation/rejuvenation/restoration of environment need to be prepared by joint committee to utilize the above environmental compensation.
2. Above Environmental compensation has been imposed in OA No. 840/2022 vide Hon'ble NGT's order dated 24.04.2024 based on following three criteria :-
 - A. Gap in treatment facilities : At present the total drain discharge of Agra is 286 MLD but sewage treatment facilities in Agra-is only 220.75 MLD.
 - B. Gap in utilisation of STPs : Against installed capacity of 220.75 MLD sewage treatment facility, only 175 MLD of sewage is received at STPs for treatment.

C. STPs not meeting design parameters as per new norms of Hon'ble NGT order dated 30.04.2019 passed in Nitin Shankar Deshpande vs UoI & Other. The above order states that the designed parameters of STP shall be BOD<10 mg/l, TSS<20 mg/l and COD<50 mg/l.

3. The representative of UPJN(Urban) and UPJN(Rural), Agra informed that to overcome the gap in treatment facilities, project under Namami Gange has been sanctioned. After completion of this project, the treatment facility will reach upto 398.35 MLD, which will cater to more than appx. 98% of sewage treatment requirement of projected population of Agra in year 2035.

Sewage generation (In year 2035)	Existing sewage treatment facility	Sanctioned treatment facility under Namami Gange	Balance Treatment Facility required
406 MLD	220.75 MLD (STP)	177.60 MLD (166.00 MLD STP+11.60 MLD DSTP)	7.65 MLD
Total = 398.35 MLD			

Also, to comply with design parameters as per new norms of NGT order dated 30.04.2019 passed in Nitin Shankar Deshpande vs UoI & Other, all new under construction STPs and DSTPs approved under Namami Gange projects are as per these norms only. As all old STPs were commissioned before 2019, they are not meeting the aforesaid design parameters.

Further, as per para no. 338 of Hon'ble NGT order dt. 24.04.2024, the Joint Committee Report dated 24.02.2023 shows that treated water of following STPs is being discharged in River Yamuna and rest is being used for irrigation purposes:

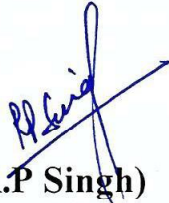
Sl. No.	Details of STP	Capacity/Quantity
1	Boodhi Ka Nagla	2.25 MLD
2	Pilakhar, shahadara, Nunhai	10 MLD
3	Dhandhupura	78 MLD
4	Kalindi Vihar Agra	4.5 MLD

4. In view of above, as per Hon'ble NGT order dt. 24.04.2024, STPs whose treated effluent reaching Yamuna are 2.25, 78, 10 and 4.5 MLD and EC is also imposed on only these STPs. Since, the 2.25, 10 and 4.5 MLD STPs are very small and after construction of STPs under Namami Gange, their utilisation will further decrease. Therefore, the Joint Committee is of the view that it is feasible to rejuvenate oldest and largest

78 MLD STP at Dhandhupura due to following reasons, as stated by UPJN:

- i. It is about to complete its design life of 30 years.
- ii. It is a large STP which is about 35% of present sewage treatment facility of 220.75 MLD.
- iii. It is constructed with UASB and polishing pond technology. The present area of STP is around 1.25 Lac sqm. With latest technology such as SBR etc., this area may be reduced to 30000 sqm and remaining area can be used for the other public facilities.
- iv. After rejuvenation the discharge of STP will be meeting the new norms, which will be beneficial for environment and rejuvenation of Yamuna river.

Therefore, it is proposed that the amount of environmental compensation shall be used for rejuvenation of 78 MLD STP at Dhandhupura with design parameters as per new norms of NGT order dated 30.04.2019, passed in Nitin Shankar Deshpande vs UoI & Other. The rejuvenation plan of 78 MLD STP at Dhandhupura shall be prepared by UPJN, Agra. The rejuvenation plan shall be submitted before 28.02.2025.



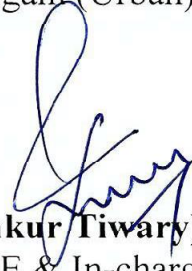
(R.P Singh)
Project Manager
Yamuna Pollution Control Unit
UP Jal Nigam (Rural), Agra



(Swatantra Singh)
Executive Engineer
Construction Division IInd
UP Jal Nigam (Urban), Agra



(Dr. Vishwanath Sharma)
Regional Officer
UPPCB, Agra



(Ankur Tiwary)
Sci.-E & In-charge
Project Office, CPCB Agra



(Aravind Mallappa Bangari)
District Magistrate
Agra

Item No. 04

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1069/2018
(M.A. No. 1792/2018, M.A. No. 1793/2018, I.A. No. 150/2019 & I.A.
No. 151/2019)

Nitin Shankar Deshpande

Applicant(s)

Versus

Union of India &Ors.

Respondent(s)

Date of hearing: 30.04.2019

CORAM: **HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON**
 HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
 HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

For Applicant(s): Ms. Ekta Sikri and Ms. K. Gayatri, Advocates

For Respondent (s): Mr. Rajkumar, Advocate for CPCB
 Mr. Gigi C. George, Advocate for MoEF&CC
 Mr. Dhruv Mehta, Sr. Advocate with Mr. Ashish
 Wad and Mr. Sidharth Mahajan, Advocates

ORDER

1. The issue for consideration is effluent discharge standards for STPs as laid down vide Notification dated 13.10.2017 by way of Environment (Protection) Amendment Rules, 2017 against Serial No. 105 of Schedule-I to the Environment (Protection) Rules, 1986.
2. Vide order dated 21.12.2018, this Tribunal noted that untreated or partially treated sewage is a major source of pollution in the country.

The Hon’ble Supreme Court in the case of *Paryavaran Suraksha Samiti & Anr. Vs. Union of India & Ors.*¹ directed taking of steps so that huge gap in sewage generated and treated is bridged.

3. The Tribunal also noted that the proposed standards as per Draft Notification dated 24.11.2015 issued by Ministry of Environment, Forest & Climate Change (MoEF & CC) are sought to be diluted by the impugned Notification as follows:

Sr. No.	Parameters	Old Norms 1986	Draft Norms Nov., 15	MoEF& CC Notification October 2017
1.	Biochemical Oxygen Demand (BOD) (mg/l)	<30	<10	<30 and <20 (metro cities)
2.	Chemical Oxygen Demand (COD) (mg/l)	<250	50	No limit
3.	Total Suspended Solids (TSS) (mg/l)	<100	<20	<100 and <50 (metro cities)
4.	Total Nitrogen (mg/l)	<100	<10	No limit
5.	Ammonical Nitrogen (mg/l)	<50	<5	No limit
6.	Total Phosphorus (mg/l)	No limit	No limit	No limit
7.	Fecal Coliform MPN/100 ml	No limit	<100	<1000

4. The Tribunal also noted that the relaxed standards will deteriorate the water quality and degrade the environment and be a retrograde

¹(2017) 5 SCC 326

step. The dilution will also affect the human life and the water quality of the rivers.

5. Accordingly, the Tribunal constituted an Expert Committee comprising the nominees from IIT Kanpur, IIT Roorkee, NEERI and CPCB which was to give its report after examining the best available technologies and best practices and after referring to the Experts study on the subject particularly CPCB Report on “River Stretches for Restoration of Water Quality, 2014-15” and the order of this Tribunal on the subject of polluted river stretches dated 20.09.2018 in Original Application No. 673/2018 in the matter of News item published in *“The Hindu”* authored by Shri Jacob Koshy titled *“More river stretches are now critically polluted : CPCB”*. The Tribunal also directed stay of operation of the impugned Notification and application of pre-revised standards till further orders.
6. Accordingly, report has been received from CPCB vide e-mail dated 30.04.2019 forwarding the Expert Committee report. The report noted the current status of water quality of rivers which flows in India and the fact that 351 river stretches out of 323 rivers were polluted. There was need for revised standards for BOD and COD with a view to protect the water quality of the rivers/streams. There was also a need for revised standards for TSS, for Nitrogen (Ammonia & Nitrates) and Phosphorus and for Fecal Coliform.

7. The Committee while discussing the need for revised the Standards for BOD and COD observed that:

“Inclusion of COD in sewage discharge certainly offers advantages in terms of early diagnosis on functioning of STPs and thus helps in resorting immediate measures/corrective actions. This is because analysis of COD is completed within 5 Hours as against 5 days at 20°C or 3 days at 27°C for BOD (Sawyer & McCarty, V. Edition). Moreover, if Government wishes to regulate STPs across the country through online monitoring system in future, inclusion of COD in Discharge Standards will prove beneficial for the reason that COD sensors are quite reliable and readily available in Indian market, however the same is not the case with BOD sensors. Thus, from regulatory point of view also, COD is an important parameter and needs to be included in sewage Discharge Standards.”

While discussing the need for revised standards for TSS the Committee has observed that:

“ The Microbial quality of wastewater could be linked with the TSS concentration. The larger the Suspended solids, the larger shall be the presence of bacteria, protozoa and viruses. High TSS wastewater cannot be easily disinfected, as the suspended particles “hide” these microorganisms and also react with chemical disinfectants.”

Further the committee observed:

“A well designed and operated conventional sewage treatment system such as activated sludge process can meet 20 mg/L effluent TSS discharge standards. Many STPs bases on secondary wastewater treatment all over the globe are able to achieve 10-20mg/L. TSS without any tertiary treatment.”

Further with regard to the need for revised standard for Nitrogen (Ammonia & Nitrates) and Phosphorus it has been elaborated by Committee that:

“Nitrogen and phosphorus in all forms are major rate limiting elements essential for the growth of algae and other vegetation in water bodies leading to a state called eutrophication. The greenish color water with large vegetation growth is common sight for not only lakes and ponds but also slow moving rivers.

Eutrophication arises from the oversupply of nutrients (N & P), which leads to overgrowth of plants and algae. Degradation of dead algae and plants by microbes consumes dissolved oxygen in the water, thereby creating the state of hypoxia.

Eutrophication leads to many problems related to water quality:

- *Large Dissolved oxygen variation leads to fish kills*
- *Filling the water body with dead algae and other vegetation.*
- *Decomposition of dead algae and vegetation at the bottom causing oxygen depletion and further release of nutrient.*
- *Release of algal toxins and odors causing substances make the water unsuitable for human and animal consumption.”*

The Committee has also observed that:

Due to the absence of dilution and worsening of our rivers and lakes, it is necessary to move towards nutrients (nitrogen and phosphorus) regulations in water bodies.

The Committee while discussing the revised standards for Fecal Coliforms observed:

"As per "Houses and Household Amenities, Latrine Facility, Census of India - 2011, Registrar General and Commissioner, India" available at [http://censusindia.gov.in/2011census/hlo/Data sheet/ India / Latrine. Pdf](http://censusindia.gov.in/2011census/hlo/Data%20sheet/India/Latrines.pdf); Out of 7.9 Crores Urban Households (UHH), nearly 1.7 Crores UHH (i.e. 20 %) lacks adequate sanitation. At the same time more than 5 lakhs villages in the country are now open defecation free (ODF) ([https:// sbm.gov.in/sbmdashboard / ODF.aspx](https://sbm.gov.in/sbmdashboard/ODF.aspx).) Although rural parts are covered through sanitary toilets, effluent from septic tanks from newly built 9.2 crores toilets across the country is unavoidable. This may pose very high health risk owing to the fact that "Sanitation" including collection, conveyance and treatment is either absent or inadequate in such areas. **Relaxing FC pose risk to downstream cities/town/villages that rely on drinking water source on same water body in case of rivers. It appears quite reasonable to say that FC Standards be prescribed to 100 MPN/100 ml. considering its impact on human health in general and readiness of Indian wastewater sector to handle the same (Recommended value of FC in CPHEEO Manual, 2013 is MPS230/100 mI.).** (emphasis added)

Hence, CPHEEO 2013 recommended the following guidelines for treated sewage discharge into surface water which after some travel may join a **drinking water source to be used as source of supply for drinking water as given in following Table 5.20**

Table 5.20 Recommended Guidelines for Treated Sewage if Discharged into Surface Water to be used as source of Drinking Water.

Parameter	MoEF Standards (A)	Recommended Values
BOD, mg/L	30	Less than 10
SS, mg/L	100	Less than 10
TN, mg/L	100	Less than 10
Dissolved P, mg/L	5	Less than 2
Faecal Coliforms, MPN/ 100 mL	Not specified	Less than 230

(A) General Standards, Environmental Protection Rule, 1986 & as authorized by PCB

- In order to achieve the above values, the treatment process would need to be designed for nutrient removal in addition to the conventional BOD and SS removal. It has also been reported that if the nutrients were removed to the levels mentioned in Table 3.20, then the amount of chlorine required for disinfection would be less at about 5 mg/ l.

Considering aforementioned analysis, the Chairman CPCB directed all State Pollution Control Boards to make it mandatory for local bodies to set up sewerage systems for treatment and disposal of sewage to meet the prescribed standards ie., pH 6.5-9, BOD (mg/L): Not more than 10, COD (mg/L): Not more than 50, TSS (mg/L) : Not more than 20, NH₄-N (mg/L): Not more than 5, N-total (mg/L) Not more than 10 ,Fecal Coliforms (MPN/100 ml) Less than 230. The details are provided in Annexure 1.”

8. The report further mentions that the stringent standards in terms of Draft Notification dated 24.11.2015 are not only economically viable

and technically feasible, the cost will not be significantly high. In this regard, it was observed:

“7.0 ECONOMIC VIABILITY & RESOURCE POSITION

1. For Nitrification (Conversion of ammonia to nitrate), 20-30% larger aeration tanks are required with additional 40-50 % aeration demand. The Total capital and O&M cost of the system increases by 10-20 & 5-10 % respectively.

2. For further removal of nitrate from wastewater, denitrification (conversion of nitrate to Nitrogen gas) is needed by additional anoxic tank in the system. The capital cost further increases by 5-10 %. Nevertheless, denitrification gives 25 % oxygen credit which reduces 25 % aeration requirement.

3. Finally, overall capital and operational cost implications for achieving standards for metropolitan and class-I cities shall be 20-30 %.

4. Typical total unit costs for wastewater treatment based on experience gained in Western Europe and the USA is presented in Figure XX (WHO/ UNEP 1997), The total unit cost for secondary treatment (BOD < 20-30 mg/L, & TSS < 50-100 mg/L) varies between 1.5-2.0 US\$/m³, while for tertiary treatment (BOD, TSS & TN < 10 mg/L) it is 2.0-2.5 US\$/m³. The additional burden is approximately 25-33 % which matches with Indian experience as well.

5. In recent years, many STPs are constructed based on effluent BOD, TSS & TN < 10 mg/L) and all the well operated and maintained STPs are providing the desired effluent quality. Some of these STPs are monitored by IIT Roorkee in recent years under several research projects and NGT reports. The performance evaluation results for 20 MGD Nilothi STP, 20 MLD Pappan Kalan STP, 15 MLD Delhi Gate STP and 5 MGD Kapashera STP of Delhi submitted to NGT alongwith 3.0 MID

STP, Rishikesh, 1 MGD STP, Delhi, 27 MGD STP, Haridwar etc., monitored under various research projects is attached as Annexure 3.

6. CPCB has also conducted study on technological achievability of proposed standards. Delhi Jal Board has installed and commissioned 04 STPs on advanced treatment technology along with coliform reduction facilities.

7. In addition, the following STPs all over India are producing the desired quality: 1.5 MLD STP, Cubbon Park, Bangalore, 2.0 MLD STP, Pahalgam, 3.5 MLD STP, Tapovan, Rishikesh, 4.0 MLD STP, IIT' Madras, 12.5 MLD STP, Tonca, Goa, 15.0 MLD STP, Gorakhpur, 17.3 MLD STP, Zirakpur, Punjab, 18 MLD STP, Sarai, Haridwar, 20.0 MLD STP, Hyderabad, 20.0 MLD Sangvi, Pune, 30 MLD STP, Hyderabad, 37.5 MLD STP, UP Housing Board, Lucknow, 40.0 MLD Kharadi, Pune, 40.0 MLD STP, Hubballi, Karnataka, 45 MLD STP, Mundhwa, Pune, 50 MLD STP Kalamboli, Navi Mumbai, 54 MLD STP, Noida, 55.0 MLD, Singanpure, Surat, 56 MLD STP, Indirapuram, Ghaziabad, 68.0 MLD STP, Dehradun, 100 MLD STP, Vashi Navi Mumbai, 130 MLD STP, Nagpur, 137 MLD STP, Greater Noida, 245 MLD STP Indore, etc.

8. In practical experience with actual tendered cost, the experience has been quite differing. Many tenders based on old and less stringent quality standards have been awarded at much higher per MLD cost as compared to STPs having more stringent standards. Plus on a long term basis, new technologies have lower life cycle costs. Other factors which are encouraging most corporations and contractors to adopt new technologies are more compact designs, less land requirement, less construction time, better material of construction, less maintenance cost, automation and less dependency on expensive trained manpower to operate plants in remote locations.”

9. Accordingly, the Committee further observed that:

- “● *The new stringent standards are devised considering the deterioration condition of water bodies and unavailability of adequate dilution water in our water bodies. If not stringent quality standards are not implemented then in the coming future with more population burden on rivers, situation will further deteriorate.*
- *The greatest benefit of these standards is to achieve all purpose non-portable reuse quality effluent. Each STP is to be treated as a source of water for reuse and recycling, helping in mitigating drought/climate change in the country. It will also reduce exploitation of groundwater reserves and dependency on rainfall which has become quite unpredictable in the past few years. Climate change is a reality that should be addressed and adopted for in the coming future. It will go a long way in reducing agricultural dependency on bore well water.*
- *If treatment of wastewater is not carried out with intention of reuse and recycle expenditure on conveyance/long distance transport of water/sewage will be much higher. Even as on toady in many cities cost of conveyance of water is much higher than the treatment of sewage to make it fit for most uses including domestic uses. For example the cost of transporting water from Narmada to fulfil water supply needs of Indore city (approximately @ Rs. 20/cum) is much higher than the cost of treating sewage to tertiary level.”*

In view of above and severity of depletion of aquatic resources vis-a-vis the financial aspects related to conveyance and treatment of water/sewage the committee recommended that the effluent discharge for STPs to be as follows:

“	SI. No.	Industry	Parameter s	Standards (Applicable to all mode of disposal)		
	1	2	3	4		
	Sewage Treat- ment Plants (STPs)			Mega and Metropolitan Cities	Class I Cities	Others Deep Marine Outfall
			pH	5.5-9.0	5.5-9.0	5.5-9.0
			Bio- Chemical Oxygen Demand (BOD)	10	20	30
			Total Suspende d Solids (TSS)	20	30	50
			Chemical Oxygen Demand (COD)	50	100	150
			Nitrogen- Total	10	15	-
			Phosphor us-Total(For Discharge into Ponds, Lakes)	1.0	1.0	1.0
			Fecal Coliform (FC) (Most Probable	Desireable- 100 Permissible-	Desireab le-230 Permissi	Desireab le-1000 Permissi ble-
						Desirable- 1000 Permissibl

		Number per 100 mililiter, MPN/100 ml	230	ble-1000	10,000	e-10,000
Note:						
(i) Mega-Metropolitan Cities have population more than 1 crore, Metropolitan Cities-Population more than 10 Lakhs and Class-1 Population more than 1 Lakh. (ii) All value in mg/l except for pH and Fecal Coliform. (iii) These standards will be applicable for discharge into water bodies as well as for land disposal/applications. (iv) These Standards shall apply to all new STPs for which construction is yet to be initiated. (v) The existing/under construction STPs shall achieve these standards within 07 years from the date of notification. (vi) In case where the marine outfall provides a minimum initial dilution of 150 times at the point of discharge and a minimum dilution of 1500 times at a point 100m away from discharge point, then norms for deep sea marine discharge shall be applied. (vii) Reuse/Recycling of treated effluent shall be encouraged. (viii) State Pollution Control Boards/Pollution Control Committees may make these norms more stringent taking into account the local conditions.						

10. We have heard Learned Counsel for the parties.
11. Learned Counsel for the applicant submits that while the Expert Committee is fully justified in suggesting parameters as per its report for Mega-Metropolitan Cities, there is no justification for different and diluted standards for Class-I cities, Other cities or Deep Marine Outfall and to that extent the report of the Expert Committee fall short of the required scientific logic and database. While

recommending the diluted standards for Class-I cities, Other cities or Deep Marine Outfall the Committee has not given any explanation with regard to the existing pollution load in these areas, the available systems in place, the efficacy of the systems in terms of meeting of norms, the population impacted by deteriorating water quality and likely consequences on health of people if these diluted norms are permitted. There is no scientific justification offered for diluting the norms for these areas in which the majority of country's population resides. Also such standards we feel must apply not only to new STPs but also to the existing ones. Further, there is no justification for non-application of such standards for seven years for existing STPs.

12. Learned Counsel for CPCB and interveners are unable to justify dilution of standards for areas other than Mega Metropolitan Cities or for existing STPs.

13. We find that there is no justification for diluted standards for areas other than Mega and Metropolitan Cities. The water quality standards are required to be same for the population of major cities or other cities. No justification has been shown for different standards for persons living in cities other than Mega and Metropolitan Cities. Major population of this country will be affected by diluted standards and only persons in Mega and Metropolitan Cities will have comparatively better standards without any valid reason or distinction. We may note that filters, UV filters etc. are facilities

mainly available in major cities and not in smaller cities or villages where the standards are proposed to be diluted.

14. Accordingly, we accept the report of the Expert Committee with the modification that the standards recommended for Mega and Metropolitan Cities will also apply to rest of the country. We also direct that the standards will apply not only for new STPs but also for existing/under construction STPs without any delay and giving of seven years time stands disapproved.

MoEF & CC may issue an appropriate Notification in the matter within one month from today.

The Application is disposed of.

Adarsh Kumar Goel, CP

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

April 30, 2019
Original Application No. 1069/2018
SN



78 MLD STPDHADHUPURA

The Rejuvenation Plan in compliance of instruction issued by Joint committee meeting held on 11.01.2025, in compliance of order dated 24.04.2024 of Hon'bleNGT, New Delhi in the matter of OA No-840/2022: Dr. Sanjay Kulshresthra Vs Govt. of Uttar Pradesh.

The Rejuvenation Plan in compliance of instruction issued by Joint committee meeting held on 11.01.2025, in compliance of order dated 24.04.2024 of Hon'ble NGT , New Delhi in the matter of OA No-840/2022: Dr. Sanjay Kulshrestha Vs Govt. of Uttar Pradesh.

Report

1. AUTHORITY:

Hon'ble NGT vide order dated: 24.02.2024 constituted Joint Committees comprising of CPCB, UPPCB and concerned District Magistrates of Agra, Mathura and Vrindavan. Hon'ble NGT in order dated 24.04.2024 directed as:-

- para no. 386(i): "Agra Nagar Nigam is liable to pay environmental compensation of Rs.58,39,20,000/- and shall deposit the same with UPPCB within 3 months from today."
- para no. 386 (iv): "The amount of environmental compensation shall be used for remediation/rejuvenation/restoration of environment in the Agra, Mathura and Vrindavan region on the basis of a rejuvenation plan which shall be prepared jointly by a Joint Committee comprising of CPCB, UPPCB and concerned District Magistrates". A rejuvenation plan for the remediation/rejuvenation/restoration of environment need to be prepared by joint committee to utilize the above environmental compensation.

Accordingly, a Joint Committee meeting chaired by DM, Agra was held on 11.01.2025 (MOM annexure-1) comprising following committee members :-

1. Mr. Aravind Mallappa Bangari, District Magistrate, Agra
2. Mr. Ankur Tiwary, Sci.-E & In-charge CPCB, PO Agra
3. Dr. Vishwanath Sharma, Regional Officer. UPPCB, Agra

In the meeting, it was proposed that the amount of environmental compensation shall be used for rejuvenation of 78 MLD STP at Dhandhupura with design parameters as per new norms of NGT order dated 30.04.2019, passed in Nitin Shankar Deshpande vs UoI & Other. The rejuvenation plan of 78 MLD STP at Dhandhupura shall be prepared by UPJN(U), Agra.

2. Overview of Sewerage Master plan and Sewerage Zoning

1. Sewerage Zones

Agra City is divided in 9 Sewerage Zones - Central Zone, Northern Zone, Western Zone, , Eastern Zone, Tajganj Zone, Southern Zone I, Southern Zone II, South Zone III and the Cantonment Zone as shown in drawing below:

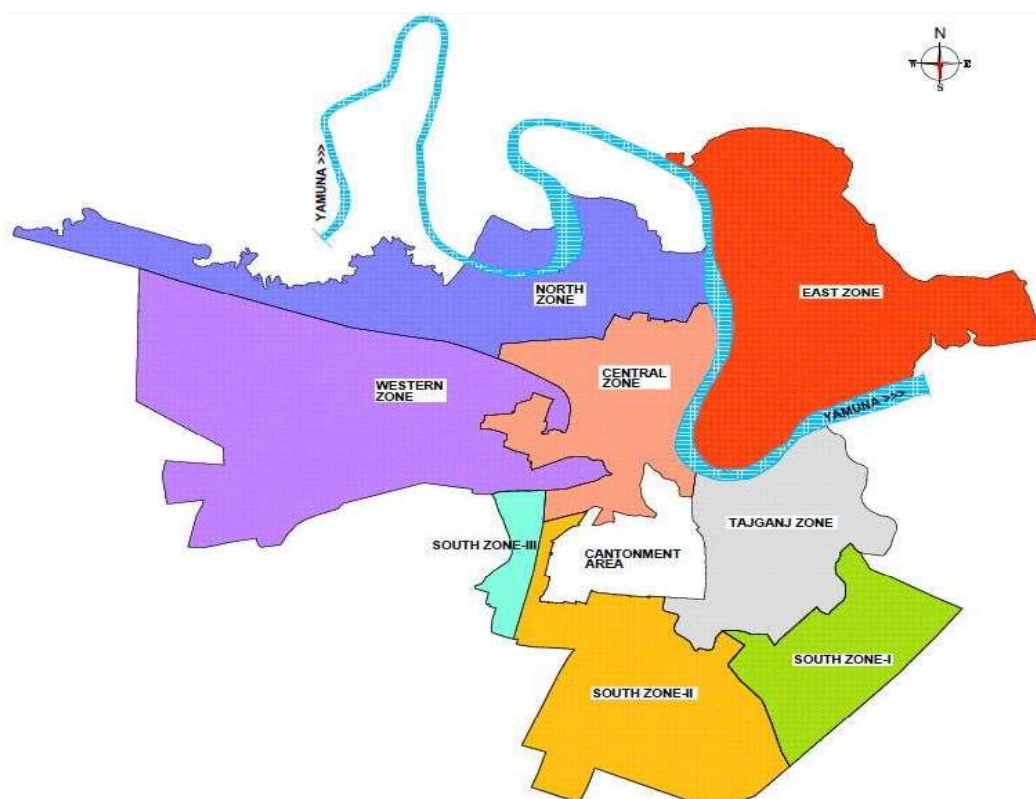


Figure 1: Sewerage Zones in Agra City

The zones and its catchment areas are described as follows:

East Zone

It covers full area of Trans Yamuna. The existing sewerage infrastructure in the zone consists of YAP-I interception & diversion work through two IPS (IPS Naraich, IPS Etmad-ud-daula), one MPS (MPS Peelakhar) and a STP (**10MLD at Peelakhar**). A STP of 4.5 MLD at Kalindi Vihar was also constructed by ADA, Agra. Under Namami Gange Programme, 35 MLD STP at Peelakhar is also under construction.

North Zone

This zone lies to the north of CIS area above NH-2 bypass. At present water from Burhi ka Nagla nala is tapped & diverted by MPS to **2.25 MLD STP at Buri ka Nagla**. Manoharpur, Anurag nagar, Amar Vihar-I & II drains are tapped and diverted to **14 MLD STP at Jaganpur**. Under Namami Gange Programme, 31 MLD STP at Peelakhar and 31 MLD MPS at Budhi ka Nagla is also under construction.

West Zone

This zone lies on the west of CIS area, surrounded by central railway line and Fatehpur Sikri railway line. Almost all water comes to central zone by nala and existing Mantola trunk sewer. This zone has two IPS, one MPS and two STP's viz. **40 MLD at Bichpuri & 36 MLD STP at Sadarban**. 40 MLD STP is maintained by U.P. Jal Nigam while 36 MLD STP is maintained by ADA.

Central Zone

This zone houses main city area of CIS Zone. It is highly dense & fully urbanized. Many areas are saturated in development. This zone is sewerage and includes catchments of IPS Rajwah, IPS Balkeshwar, IPS Sub Balkeshwar, IPS Water Works, IPS Bhairon, IPS Khoja and MPS Khairati tola. At present flows from IPS Rajwah & IPS Balkeshwar are diverted to Water Works nala and from IPS Water Works to MPS Khairati Tola.

Part of the flows from existing sewer system is lifted to Yamuna Kinara Trunk Sewer at Sub Balkeshwar IPS where it is connected in Water Works nala and finally pumped to existing MPS Khairati Tola.

IPS Bhairon intercepts flows of Paliwal and Belanganj nalas divert them to Bhaironnala by conveyance mains and are then diverted to MPS Khairati Tola. IPS Khoja intercepts Khoja nala and directs to MPS Khairati Tola

MPS Khairati Tola takes flows from Water Works, Bhairon, and Khoja IPSs, Mantola nala and Mantola sewer, Baluganj nala and Yamuna Kinara trunk sewer to **78 MLD STP at Dhandhupura**. At present water from west zone, south zone 1, cantonment, Tajganj & part of north zone also join central zone.

Under Namami Gange Programme, 100 MLD STP at Dhandhupura and 100 MLD MPS at Khairati Tola is also under construction.

Cantonment Zone

This Zone has only one catchment and lies on the lower side of central zone with Tajganj Zone on the Eastern side. At present no sewers or I&D works exist in this zone; through zone drains to Mantola nala and Dholikar sewer sewage reaches to MPS at Khairati Tola and then to STP at Dhandhupura.

Tajganj Zone

This area covers southeast part of CIS Zone surrounding the historical monuments Taj Mahal. Many development works are under taken in this zone under Taj Trapezium Zone (TTZ) program. Presently there is no sewerage system in this zone and flows of this zone are drained by Taj East nala and Taj West nala to Yamuna River. Part of the flow reaches MPS at Khairati Tola. But under TTZ scheme, sewers are being laid and wastewater flow is taken care of by four catchments, three IPSs and one MPS. Whole of

the flow is taken care of by the TTZ scheme and is proposed to be taken to 78 MLD STP at Dhandupura.

South Zone I

This Zone covers the urban settlement to the south-west of CIS area surrounded by central railway line & Fatehpur Sikri railway line and includes the area of Shahganj, airport, surrounding area of airport etc. and substantial area of more recent development. This zone also includes two census towns named Azizpur & Dhandauli having high density. At present no sewer system exists in this zone & wastewater is disposed to nala, which mostly reach to Mantola nala. But water from villages reaches Khari River.

South Zone II

This zone lies south of CIS area outside of Agra Nagar Nigam boundary. This zone comprises mostly of villages coming in the projected horizons. At present no sewer system exists in this zone & partly flow reaches central zone & partly Khari River.

This zone is divided by two catchments (Nagla ajita & Fatehabad). The area is currently under development but is expected to develop steadily. There were some sewers laid in this Zone under SMART city programme.

South Zone III

This zone lies in the neighboring area South Zone-II and Cantonment. This Zone comprises of areas like Barah Khamba, Sauhalla, Ajeet nagar, Naripura and Mustaffa.

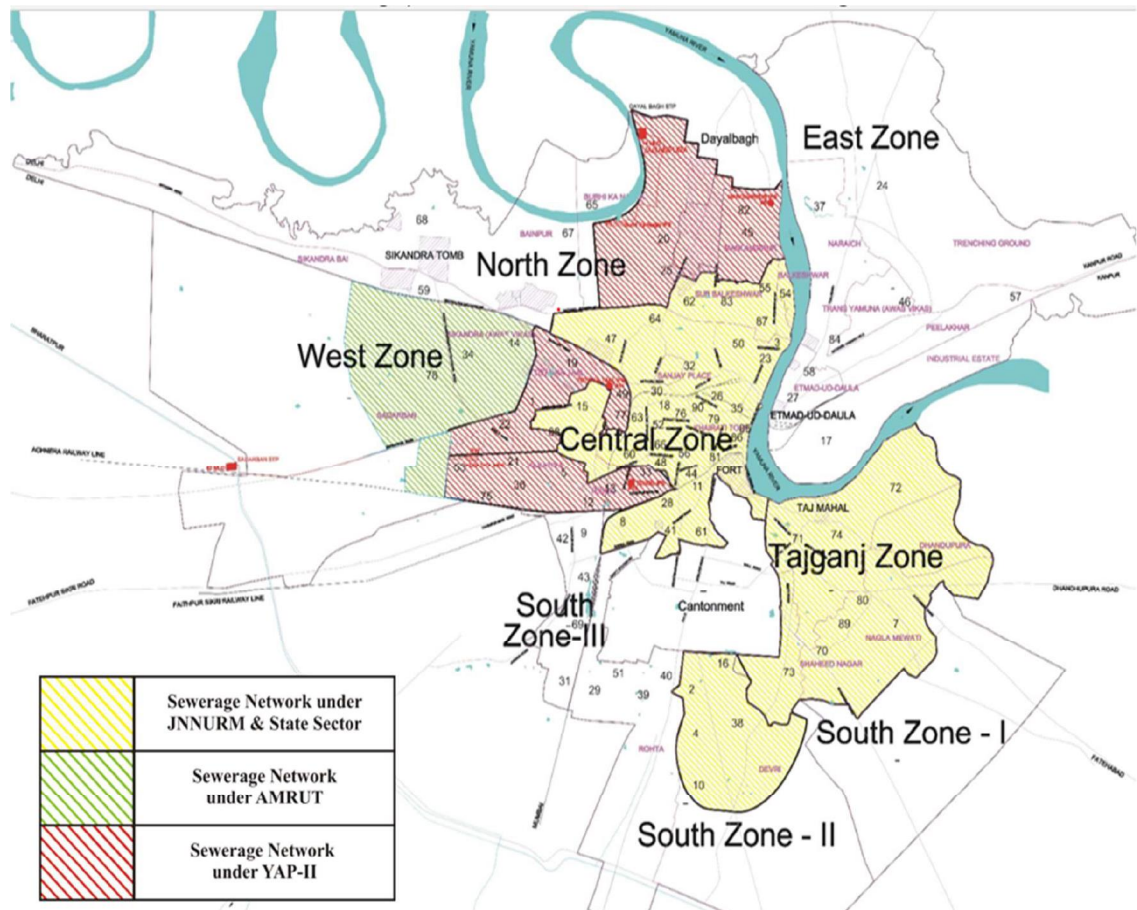
2. Sewerage Network Profile of Agra city:-

The sewerage profile can be divided into 3 sub-divisions as given below:-

- a) Sewer House Household Coverage
 - b) Sewer network coverage
 - c) Sewage treatment coverage
- a) **Sewer House Household Coverage-** This sub-division is related to household benefitted with sewer house connections.
 - Present household as per Nagar Nigam survey- 3.77 Lacs
 - House Sewer Connection provided in different scheme such as State sector, AMRUT and AMRUT 2.0- 2.13 lacs
 - Sewer household cover- 56.52%

b) **Sewer Network Coverage-** It deals road length of Nagar Nigam covered with sewer.

- Present road length of Nagar Nigam survey- 3033 Km
- Sewer network provided in different scheme such as State sector, JNNURM, ADA, AMRUT and AMRUT 2.0 etc- 1635 Km
- Sewer household cover- 53.91%



c) **Sewage treatment coverage-** At present, there are 10 Nos of STPs with combined capacity of 228.25 MLD. The sewage treated through these STPs is about 205 MLD against the sewage generation of 286 MLD. Hence, the sewage treatment coverage is about 71.67 %.

3. Identified Drains

There are total 90 drains in Agra comprising of discharge of 286.85 MLD. Out of which 29 drains are partially intercepted and 61 drains are untapped. The detail is given below:-

Sl.	Status	North Zone		Central Zone		Trans Yamuna Zone		Total No. of Drains	Total Discharge (in MLD)
		No	Discharge (MLD)	No	Discharge (MLD)	No	Discharge (MLD)		
1	Fully Tapped Drains	4	10.637	11	41.482	6	8.248	21	60.37
2	Partially Tapped Drains	1	14.986	3	175.572	4	17.921	08	208.48
3	Untapped Drains	14	6.718	18	6.337	29	4.947	61	18.00
	Total Drains in Agra City	19	32.341	32	223.391	39	31.116	90	286.85

For tapping of 61nos untapped and 8 nos partially tapped drains, following projects are sanctioned/ proposed: -

1. Agra Sewerage Scheme (Interception & Diversion and STP works) under Namami Gange Programme is sanctioned having project cost Rs 842.25 Cr in which 23 Nos. untapped and 3 nos partially tapped drains are to be tapped along with construction of 3 nos. of STPs namely 100 MLD STP Dhadhupura, 31 MLD STP Jaganpur and 35 MLD STP Peelakhar and 10 De-centralised STPs with total capacity of 11.60 MLD. Date of start of the project is 05.04.2023 and date of completion is 04.04.2025. After completion of this project, sewage treatment will be enhanced by 177.60 MLD and total treatment capacity at Agra city will be 406 MLD. This project is being executed by UP Jal Nigam (Rural).

2. DPR of balanced drains of 38nos untapped drains and 5 nos. of partially tapped drains is submitted by UP Jal Nigam (Urban) on 23.08.2024 to NMCG, New Delhi for approval. A reminder letter was also written to NMCG to request for earlier approval vide letter no 350/Nagar-2/033 SBM-2.0 DPR/25 dated 24.02.2025 of Manging Director, UPJN(U), Lucknow.

3. Operation & Maintainace of Existing Infrastructure:-

The O&M of 10 years for existing infrastructure of 7 Nos of STP & MPS with combine capacity of 180.25 MLD, 21 nos of SPS and sewer infrastructure is being done under state sector programme One City One Operator (OCOP).

Out of 3 nos remaining STPs, 2 nos STPs with combine capacity of 40.5 MLD is done by Agra Nagar Nigam. Remaining 7.50 MLD STP based on wetland technology is being maintained by Forest Dept.

4. Zone Wise Population projections for Agra City

The Revised Population Projections are summarized as below considering 2025 as the revised base year; 2040 as the revised intermediate year and 2055 as the revised ultimate year in line with revised DPR under preparation for sewerage works:

S.No	Zone No.	Population			
		2011	2025	2040	2055
1	Eastern Zone	170735	302589	428996	608276
2	Central Zone	557192	638890	906796	1285161
3	Northern Zone	176200	340017	482060	683463
4	Western Zone	395227	487304	744546	1022862
5	Tajganj Zone	200842	205567	251436	413173
6	Southern Zone-III	86759	106971	151655	215004
7	Southern Zone-II	149420	184231	261187	370288
8	Southern Zone-I	37423	46142	65416	92741
9	Cantonment Zone	71053	66574	94383	133808
Total		1844851	2378285	3386475	4824776
Sewage generation in MLD		221.38	285.40	406.37	578.97

5. Zone Wise Sewage generation and STP for Agra City

There are 10 nos with combined treatment capacity capacity of 228.75 MLD of STPs located in different zones of Agra and under Namami Gange project 3 Nos of STPs and 10 DSTPs with combined treatment capacity of 177.66 MLD are also under construction. The zone wise detail is given below:-

S. No.	Zone No.	Existing STP Name & Capacity	Under Construction STP	Total Sewage capacity
1	Eastern Zone	1. 10 MLD STP Peelakhar 2. 4.50 MLD STP Kalindi Vihar	1. 35 MLD Peelakhar 2. 3 nos 2.85 MLD DSTP	52.35 MLD
2	Central Zone	1.78 MLD STP Dhadhupura-I	1.100 MLD Dhadhupura-III	202.3 MLD
3	Tajganj Zone	2. 24 MLD STP Dhadhupura-II	2. 0.3 MLD Jalma DSTP	
4	Cantonment Zone			
5	Northern Zone	1.14 MLD STP Jaganpur 2. 2.25 MLD STP Budhi Ka Nagla 3. 7.50 MLD STP Kakretha	1. 31 MLD Jaganpur 2. 6 Nos 8.45 MLD DTSP	63.20 MLD
6	Western Zone	1.36 MLD STP Bichpuri 2. 40 MLD STP Bichpuri	-	76 MLD
7	Southern Zone-III	12 MLD STP Devri road	-	12 MLD
8	Southern Zone-II			
9	Southern Zone-I			
Total		228.25	177.60	405.85

6. Gap Accessment in Treatment capacity:-

As above in tables, it can be concluded that built up Treatment capacity of 406 MLD will be sufficient till 2040. To access the gap in sewage treatment with respect to Design year 2055, calculation is being done in table given below:-

S. No.	Zone No.	Population	Sewage Generation	Existing STP	Under Construction STP	Total Sewage capacity	Gap in treatment in 2055
		2055	In MLD	In MLD	In MLD	In MLD	In MLD
1	Eastern Zone	608276	72.99	14.5	37.85	52.35	20.64
2	Central Zone	1285161	154.22	102	100.30	202.30	17.55
3	Tajganj Zone	413173	49.58				

4	Cantonment Zone	133808	16.05				
5	Northern Zone	683463	82.01	23.75	39.85	63.20	18.81
6	Western Zone	1022862	122.74	76	-	76	46.74
7	Southern Zone-III	215004	25.80	12	-	12	69.36
8	Southern Zone-II	370288	44.43				
9	Southern Zone-I	92741	11.13				
Total		4824776	578.95	228.25	177.65	405.85	173.10

From above table, to fulfil the gap of sewage treatment in Central, Tajganj and Cantonment Zone, there is further requirement of construction of 17.55 MLD STP. As per Hon. NGT order and recommendation of Joint committee, renovation and rejuvenation of 78 MLD STP is required. Accordingly, it will be better to construction STP with treatment capacity of $78 \text{ MLD} + 17.55 \text{ MLD} = 95.55 \text{ MLD}$ say 100 MLD STP. Otherwise, this gap will be not fulfilled and construction of another STP with required in coming future. Hence, it will be feasible to construct 100 MLD STP at Dhadhupura.

3.0 COST ESTIMATE

This section of report provides cost parameters for the different facilities therefore it is important to fix the rates for the works and equipment involved. Rates of civil and mechanical works for 100 MLD STP are based on budgetary commercial offer provided by VA Tech Wabag, Chennai (Annexure-2).

Cost : Total cost of the works proposed in the D.P.R. is amounting Rs. 165.86 Cr.

4.0 IMPLEMENTATION PROGRAM

It is anticipated that entire work will be completed within 2 years from the date of start excluding trail & run.

5.0 Proposals:

The proposal consists of construction of new 100 MLD STP at Dhadhupura including design, construction, testing and commissioning etc.

6.0 CONCLUSION:

As per Hon'ble NGT order dt. 24.04.2024, it is proposed that the amount of environmental compensation shall be used for rejuvenation of 78 MLD STP at Dhandhupura with design parameters as per new norms of NGT order dated 30.04.2019, passed in Nitin Shankar Deshpande vs UoI & Other. The rejuvenation plan of 78 MLD STP at Dhandhupura shall be prepared by UPJN, Agra. Since, it is also necessary to fulfil the gap of sewage treatment in Central, Tajganj and Cantonment Zone,

there is further requirement of construction of 17.55 MLD STP. As per Hon. NGT order and recommendation of Joint committee, renovation and rejuvenation of 78 MLD STP is required. Accordingly, it will be better to new construction STP with treatment capacity of $78 \text{ MLD} + 17.55 \text{ MLD} = 95.55 \text{ MLD}$ say 100 MLD STP. Hence, it will be feasible to construct 100 MLD STP at Dhadhupura. Hence, this cost of proposal of "Rejuvenation plan for construction of new 100 MLD STP at Dhadhupura" Rs 165.86 Cr is being submitted for approval and allotment of funds.



(Swatantra Singh)

Executive Engineer

Construction Division-II

U.P. JAL NIGAM (Urban), Agra

The Rejuvenation Plan in compliance of order dated 24.04.2024 of
Hon'ble NGT, New Delhi in the matter of

OA No-840/2022: Dr. Sanjay Kulshresthra Vs Govt. of Uttar Pradesh

Cost Estimate for 100 MLD STP Dhadhupura

S. No.	Description	Percentage %	Cost (Rs in crore)
1.	Basic cost of Mechanical & Piping works	100%	69.60
2.	Basic cost of Electrical & Control works	100%	19.20
3.	Basic cost of civil works	100%	49.20
4.	Total Basic cost of works (1+2+3)	100%	138.00
	Less @ 5% for efficiency	5%	131.10
5.	Labour Cess @ 1%		1.31
6.	Sub Total		132.41
7.	GST @ 18%		23.83
8.	Centage Charges		
	Up to Rs 25 cr @10%		2.50
	Rs 25 cr to Rs 50 cr @8%		2.00
	Rs 50 cr to Rs 100 cr @7%		3.50
	More than Rs 100 Cr @5%		1.62
	Total Centage		9.62
	Grand total (6+7+8)		165.86


(Er Vivek Singh)
Executive Engineer,
Construction Division (E&M),
UP Jal Nigam(Urban),
Agra


(Er Swatantra Singh)
Executive Engineer,
Construction Division-II,
UP Jal Nigam (Urban),
Agra

339
कार्यालय आगरा नगर निगम, आगरा।

पत्रांक : 1475 / 15/10A

दिनांक : 20/12/25

प्रेषक,

नगर आयुक्त,
नगर निगम, आगरा।

ANNEXURE-4

सेवा में,

प्रमुख सचिव,
नगर विकास विभाग,
उ0प्र0 शासन, लखनऊ।

विषय : मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 सं0-840/2022, डा0 संयज कुलश्रेष्ठ बनाम उ0प्र0 सरकार व अन्य में दिनांक 24.04.2024 को दिये गये निर्देशों के क्रम में तैयार रिजुनिवेशन प्लान का प्राक्कलन आगामी एस0एल0टी0सी0 में स्वीकृति हेतु प्रस्ताव सम्मिलित किये जाने के सम्बन्ध में।

महोदय,

उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 सं0-840/2022, डा0 संयज कुलश्रेष्ठ बनाम उ0प्र0 सरकार व अन्य में दिनांक 24.04.2024 को दिये गये निर्देशों एवं अधिरोपित रु0 58,39,20,000.00 की पर्यावरणीय क्षतिपूर्ति के अनुपालन में CPCB, UPPCB एवं जिलाधिकारी, आगरा की अध्यक्षता में rejuvenation plan तैयार किये जाने हेतु संयुक्त समिति का गठित की गयी थी। संयुक्त समिति द्वारा प्रस्ताव तैयार कर सदस्य सचिव केन्द्रीय पर्यावरण नियन्त्रण बोर्ड, नई दिल्ली को स्वीकृति हेतु प्रेषित किया गया है।

जिलाधिकारी महोदय, आगरा की अध्यक्षता में गठित संयुक्त समिति की संस्तुति एवं Hon'ble NGT के आदेशों के अनुपालन में अधिरोपित रु0 58.39 करोड़ की पर्यावरण क्षतिपूर्ति को धांधूपुरा एस0टी0पी0 के रिजुनिवेशन हेतु उपयोग करते हुये 100 MLD क्षमता के नवीन एस.टी.पी. का निर्माण किया जाना उचित होगा। इस प्राक्कलन की अनुमानित लागत (विद्युत संयोजन, सेन्टेज, लेवर सेस एवं जी0एस0टी0 सहित) रु0 173.71 करोड़ है।

उक्त प्रस्ताव एवं प्राक्कलन अमृत-2.0 कार्यक्रम के अन्तर्गत प्रमुख सचिव महोदय, नगर विकास विभाग, उ0प्र0 शासन के अध्यक्षता में गठित राज्य स्तरीय तकनीकी समिति (एस0एल0टी0सी0) की आगामी बैठक के एजेण्डा में सम्मिलित किये जाने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें।

संलग्नक : उपरोक्तानुसार।

भवदीय

(अंकित खण्डेसवाल)
नगर आयुक्त

पृ.सं. एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि : निम्नलिखित को सूचनार्थ प्रेषित :-

1. प्रबन्ध निदेशक, उ0प्र0 जल निगम (नगरीय), लखनऊ।
2. मुख्य अभियन्ता (आ0क्षे0), उ0प्र0 जल निगम (नगरीय), आगरा।
3. अधीक्षण अभियन्ता, निर्माण मण्डल, उ0प्र0 जल निगम (नगरीय), आगरा।
4. अधिशासी अभियन्ता, निर्माण खण्ड (द्वितीय), उ0प्र0 जल निगम (नगरीय), आगरा।

नगर आयुक्त

विषय :- मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 सं0-840/2022, डा0 संयुक्त कुलश्रेष्ठ बनाम उ0प्र0 सरकार व अन्य में दिनांक 24.04.2024 को दिये गये निर्देशों के क्रम में तैयार रिजुनिवेशन प्लान का प्राक्कलन आगामी एस0एल0टी0सी0 में स्वीकृति हेतु विचारार्थ प्रेषित किये जाने के सम्बन्ध में।

मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 सं0-840/2022, डा0 संयुक्त कुलश्रेष्ठ बनाम उ0प्र0 सरकार व अन्य में दिनांक 24.04.2024 को आगरा नगर निगम क्षेत्र में जनहित होने वाले सीवरेज की मात्रा का पूर्ण शोधन न होने, शोधित उत्प्रवाह का पूर्ण उपयोग न होने एवं मा0 एन0जी0टी0 द्वारा शोधित उत्प्रवाह के सम्बन्ध में निर्गत मानकों (BOD<10Mg/L, TSS<20Mg/L COD < 50Mg/L, Faecal Coliforms <230 MPN/100ml) का अनुपालन न किये जाने के क्रम में कुल रु0 58,39,20,000.00 की पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुये निम्न आदेश पारित किये गये थे :-

- 386 (i). Agra Nagar Nigam is liable to pay environmental compensation of Rs. 58,39,20,000/- and shall deposit the same with UPPCB within three months from today.
- 386 (iv). It shall be open to the concerned Nagar Nigam to realise amount of environmental compensation from working agencies of STPs proportionately in accordance with law and after following such procedure as prescribed in law.
- 386 (vi). The amount of environmental compensation shall be used for remediation/ rejuvenation /restoration of environment in Agra, Mathura and Vrindavan region on the basis of a rejuvenation plan which shall be prepared jointly by CPCB, UPPCB and the concerned District Magistrates.
- 386 (vii). Compliance Report shall be submitted by UPPCB and Joint Committee constituted above, as the case may be, before Registrar General of this Tribunal after expiry of the period mentioned above and if finds necessary, the matter may be placed before the Bench for further orders.

उक्त आदेश के अनुपालन में CPCB, UPPCB एवं जिलाधिकारी, आगरा की अध्यक्षता में rejuvenation plan तैयार किये जाने हेतु संयुक्त समिति का गठित की गयी थी। संयुक्त समिति की बैठक दिनांक 11.01.2025 को जिलाधिकारी, आगरा की अध्यक्षता में आयोजित की गई, जिसमें UP Jal Nigam (Urban), Agra द्वारा आगरा नगर की वर्तमान सीवेज शोधन व्यवस्था, मौजूदा एस.टी.पी. की स्थिति एवं भविष्य की आवश्यकताओं से समिति को अवगत कराया गया।

मा0 NGT द्वारा पर्यावरण क्षतिपूर्ति निम्न तीन बिन्दुओं पर लगाई गई थी :-

- (क) आगरा नगर निगम, आगरा के अन्तर्गत संचालित 09 एस0टी0पी0 की कुल क्षमता मात्र 220.75 एम0एल0डी0 है जबकि कुल जनहित सीवेज 286 एम0एल0डी0 है अर्थात् वर्तमान में सीवेज शोधन की क्षमता शोधित सीवेज से कम है।
- (ख) संचालित 220.75 एम0एल0डी0 सीवेज शोधन क्षमता के सापेक्ष मात्र 175 एम0एल0डी0 सीवेज का शोधन किया जा रहा है।

Dr. Ananta

(ग) आगरा नगर निगम, आगरा के अन्तर्गत संचालित एस0टी0पी0 2.25 MLD बूढ़ी का नगला, 10 MLD पीलाखार, 78 MLD धांधूपुरा एवं 4.5 MLD कालिंदी विहार का आंशिक सीवेज यमुना नदी में प्रवाहित होता है एवं यह एस0टी0पी0 Hon'ble NGT के आदेश दिनांक 30.04.2019 OA 1069/2018 - Nitin Shankar Deshpande Vs UoI & Others के अनुसार निर्धारित मानकों BOD < 10 mg/l, TSS < 20 mg/l, COD < 50 mg/l एवं Faecal Coliforms < 230 MPN/100ml के अनुरूप डिजाइन्ड एवं संचालित नहीं है।

उक्त बिन्दुओं के अनुपालन में वर्ष 2035 में आगरा नगर में कुल सीवेज उत्पादन लगभग 406 MLD अनुमानित है, जिसके सापेक्ष Namami Gange कार्यक्रम के अन्तर्गत 220.75 एम0एल0डी0 संचालित शोधन क्षमता के अतिरिक्त 177.66 एम0एल0डी0 की शोधन क्षमता के निर्माण का कार्य प्रगति पर है। इसके अतिरिक्त वर्तमान में संचालित 220.75 एम0एल0डी0 शोधन क्षमता के सापेक्ष 190 - 195 एम0एल0डी0 का शोधन वर्तमान में विभिन्न एस0टी0पी0 के माध्यम से किया जा रहा है।

04 एस0टी0पी0 2.25 MLD बूढ़ी का नगला, 10 MLD पीलाखार, 78 MLD धांधूपुरा एवं 4.5 MLD कालिंदी विहार पर Hon'ble NGT के आदेश दिनांक 30.04.2019 OA 1069/2018 - Nitin Shankar Deshpande Vs UoI & Others के आधार पर अधिरोपित रु0 58.39 करोड़ की पर्यावरण क्षतिपूर्ति के सम्बन्ध में संयुक्त समिति द्वारा यह निर्णय लिया गया कि अधिरोपित पर्यावरण क्षतिपूर्ति को उपयोग किये जाने हेतु 78 MLD UASB एस.टी.पी. धांधूपुरा का रिजूनियेशन प्लान तैयार कर स्वीकृति हेतु सदस्य सचिव, केन्द्रीय पर्यावरण नियन्त्रण बोर्ड को स्वीकृति हेतु प्रेषित किया गया है।

78 एम0एल0डी0 एस0टी0पी0 धांधूपुरा का निर्माण वर्ष 1999-2000 में Yamuna Action Plan Phase-I के अंतर्गत किया गया था। यह एस0टी0पी0 तत्कालीन MoEF दिशानिर्देशों के अनुरूप डिजाइन किया गया था। इनमें से 78 MLD एस.टी.पी. धांधूपुरा न केवल सबसे पुराना बल्कि वर्तमान कुल शोधन क्षमता (220.75 MLD) का लगभग 35% योगदान देता है, अतः इसके सुधार/उन्नयन का प्रभाव सर्वाधिक महत्वपूर्ण है।

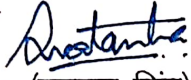
यह भी उल्लेखनीय है कि IIT रुड़की द्वारा सत्यापित मै0 श्री बालाजी टेस्ट हाउस प्रा0लि0 गाजियाबाद रिपोर्ट में कराये गये विभिन्न टेस्ट के आधार पर एस0टी0पी0 का ढांचे की स्थिति ठीक नहीं है एवं इसे ध्वस्त कर दिया जाये एवं नये एस0टी0पी0 का निर्माण इस एस0टी0पी0 के पॉलिशिंग पॉण्ड एवं रिक्त स्थान पर किया जा सकता है।

इस एस0टी0पी0 में वर्तमान में 75-78 एम0एल0डी0 सीवेज शोधन हेतु प्राप्त होता है। जो कि विभिन्न नालों के अतिरिक्त, सेन्ट्रल जोन, ताज जोन एवं नॉर्थ जोन का सीवेज निर्मित सीवेज नेटवर्क के माध्यम से प्राप्त होता है। वर्ष 2055 में यहां जनसंख्या के आधार पर जनहित सीवेज 95.55 एम0एल0डी0 प्राप्त होगा, फलस्वरूप इस एस0टी0पी0 को नवीनतम तकनीक जैसे कि एस0बी0आर0 के आधार पर 100 एम0एल0डी0 के एस0टी0पी0 का निर्माण किये जाने के लिये प्राक्कलन तैयार किया गया है। इस प्राक्कलन की अनुमानित लागत (विद्युत संयोजन, सेन्टेज, लेवर सेस एवं जी0एस0टी0 सहित) रु0 173.71 करोड़ है।

Antar

जिलाधिकारी महोदय, आगरा की अध्यक्षता में गठित संयुक्त समिति की संस्तुति एवं Hon'ble NGT के आदेशों के अनुपालन में अधिरोपित रु० 58.39 करोड़ की पर्यावरण क्षतिपूर्ति को धांधूपुरा एस०टी०पी० के रिजूनियेशन हेतु उपयोग करते हुये 100 MLD क्षमता के नवीन एस.टी.पी. का निर्माण किया जाना उचित होगा।

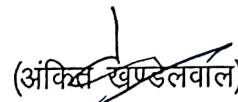
अतः उपरोक्त प्रस्ताव एवं प्राक्कलन अमृत-2.0 कार्यक्रम के अन्तर्गत प्रमुख सचिव महोदय, नगर विकास विभाग, उ०प्र० शासन के अध्यक्षता में गठित राज्य स्तरीय तकनीकी समिति (एस०एल०टी०सी०) की आगामी बैठक में स्वीकृति हेतु विचारार्थ प्रस्तुत है।


(स्वतन्त्र सिंह)

अधिशाली अभियन्ता
निर्माण खण्ड (द्वितीय)
उ०प्र० जल निगम (नगरीय), आगरा।


(ए०के० राजपूत)

महाप्रबन्धक
जलकल विभाग,
नगर निगम, आगरा।


(अंकित खण्डवाल)
नगर आयुक्त
नगर निगम,
आगरा।

"अमृत-2.0" के अन्तर्गत प्रमुख सचिव, नगर विकास विभाग, उत्तर प्रदेश शासन की अध्यक्षता में गठित राज्य स्तरीय तकनीकी समिति (SLTC) की दिनांक 12.05.2026 को सम्पन्न 43वीं बैठक का कार्यवृत्त :-

उपस्थिति :-संलग्न विवरण के अनुसार।

एजेण्डा बिन्दु संख्या-1

सर्वप्रथम दिनांक 01.05.2026 को सम्पन्न एस.एल.टी.सी. की 42वीं बैठक के कार्यवृत्त की अनुपालन आख्या का समिति द्वारा संज्ञान लिया गया।

एजेण्डा बिन्दु संख्या-2

अमृत-2.0 के अन्तर्गत भारत सरकार द्वारा उत्तर प्रदेश के लिये केन्द्रांश मद में रु. 8161.00 करोड़ की धनराशि आवंटित की गयी है जिसके सापेक्ष राज्यांश एवं निकायांश की धनराशि को सम्मिलित करते हुये लगभग धनराशि रु. 24000.00 करोड़ के परियोजनाओं का क्रियान्वयन किया जाना है। उक्त के अन्तर्गत 04 Tranche में कार्यों की स्वीकृति प्रस्तावित है। Tranche-1 के अन्तर्गत प्रस्तावित परियोजनाओं की सचिव, आवासन और शहरी कार्य मंत्रालय, भारत सरकार की अध्यक्षता में गठित Apex Committee की बैठक में दिनांक 16.03.2022 को स्वीकृति प्रदान की गयी। इस बैठक में 92 नगरीय निकायों की 105 परियोजनाएं (92 पेयजल, 9 सीवरेज एवं 4 पार्क एवं ग्रीन स्पेस) धनराशि रु. 7362.66 करोड़ जिसमें केन्द्रांश की धनराशि रु. 2607.07 करोड़ की स्वीकृति प्रदान की गयी। Tranche-2 के अन्तर्गत पेयजल की 222 परियोजनाये, सीवरेज की 08 परियोजनाये, रिसाईकिल एवं रियूज की 10 परियोजनाये तथा पार्क की 07 परियोजनाये कार्य लागत रु0 11469.10 करोड़ की स्वीकृति भारत सरकार की Apex Committee की बैठक दिनांक 27.10.2022 एवं 04.01.2023 द्वारा प्रदान की गयी है। Special Tranche (वाटर बॉडी रिजुविनेशन) के अन्तर्गत 126 नगरीय निकायों में 194 परियोजनाओं की Apex Committee की बैठक दिनांक 27.10.2022 में स्वीकृति प्रदान की गयी। Tranche-3 के अन्तर्गत पेयजल की 103 परियोजनाये, सीवरेज की 03 परियोजनाये तथा पार्क की 04 परियोजनाये कार्य लागत रु0 4846.50 करोड़ की स्वीकृति भारत सरकार की Apex Committee की बैठक दिनांक 31.01.2024 द्वारा प्रदान की गयी है।

भारत सरकार एवं राज्य सरकार द्वारा अवमुक्त केन्द्रांश एवं राज्यांश धनराशि का विवरण निम्नवत् है:-

(रु. करोड़ में)

क.सं.	अंश	Tranche-1		Special Tranche		Tranche-2	
		अनुमन्य धनराशि	अवमुक्त धनराशि	अनुमन्य धनराशि	अवमुक्त धनराशि	अनुमन्य धनराशि	अवमुक्त धनराशि
1	केन्द्रांश	2607.07	521.414	127.28	0.00	4213.33	775.26
2	राज्यांश	4396.30	776.176	190.96	26.35	6779.89	1121.96
3	निकायांश	359.29	-	13.50	-	475.88	-
	योग	7362.66	1297.590	331.74	26.35	11469.10	1897.22

उपरोक्त के अतिरिक्त भारत सरकार द्वारा वित्तीय वर्ष 2025-26 में केन्द्रांश हेतु रु. 650.00 करोड़ की जारी Mother Sanction के सापेक्ष राज्यांश एवं निकायांश हेतु रु. 1042.00 करोड़ की धनराशि अर्थात् कुल रु. 1692.00 करोड़ वित्तीय स्वीकृति SNA स्पर्श के माध्यम से जारी की गयी थी। इसी प्रकार वित्तीय वर्ष 2026-27 में केन्द्रांश हेतु रु. 300.00 करोड़ की जारी Mother Sanction के सापेक्ष राज्यांश एवं निकायांश हेतु रु. 540.03 करोड़ की धनराशि अर्थात् कुल रु. 840.03 करोड़ की धनराशि वित्तीय स्वीकृति SNA स्पर्श के माध्यम से शासन द्वारा जारी की गयी है।

पेयजल की निविदाएं :-

उ0 प्र0 जल निगम (नगरीय) द्वारा Tranche-2 पेयजल की 01 निविदा व सीवर की 01 निविदा एवं Tranche-3 पेयजल की 01 निविदा, कुल 03 निविदाएं स्वीकृति हेतु प्रस्तुत की गयी, जिस पर राज्य स्तरीय तकनीकी समिति (SLTC) द्वारा विचारोपरान्त Tranche-2 पेयजल की 01 निविदा व सीवर की 01 निविदा एवं Tranche-3 पेयजल की 01 निविदा, कुल 03 निविदाओं पर निम्नवत् स्वीकृति प्रदान की गयी :-

I. स्वीकृत निविदाएं:-

(रु. लाख में)

क. सं.	Tranche	मद	जनपद	योजना का नाम	योजना की स्वीकृत कार्य लागत (सेन्टेज सहित)	कार्य का विवरण	निविदा आमन्त्रण की दिनांक	समाचार पत्र का विवरण (जिनमें निविदायें प्रकाशित हुयी हैं)	निविदा खुलने की तिथि	निविदाओं की सं०			न्यूनतम निविदा का विवरण		विभागीय लागत		प्रतिशत (कम/अधिक)	
										कुल विक्रय	कुल प्राप्त	अर्ह	फर्म का नाम	निविदित लागत	एस.ओ. आर.के अनुसार	स्वीकृत लागत	एस.ओ. आर.के अनुसार	स्वीकृत लागत के अनुसार
1	2	3	4	5	6	7	8	9	10	11			12	13	14	15	16	17
1	Tranche-2	Sewerage	वाराणसी	जनपद- वाराणसी नगर निगम के 18 अत्यधिक प्रभावित वार्डों में से प्रहलाद घाट, एवं कीर्तिवाशेश्वर वार्ड में सीवर लाइन विछाने एवं गृह संयोजन के कार्य की परियोजना	5522.94	गृह संयोजन-6637 नग, सीवर नेटवर्क-20.748 कि.मी. एवं तत्सम्बन्धित कार्य।	16.3.2026	दैनिक जागरण एवं द टाइम्स ऑफ इण्डिया	07.04.2026	4	4	2	M/s Kunjal Project India (70%) M/S Laxmi (30%) (JV) Dayalbagh, Agra, U.P	3702.95	4356.41	4687.54	-15.00	-21.00
2	Tranche-2	Water Supply	सहारनपुर	जनपद- सहारनपुर में तीसरी नगर पंचायत पेयजल संवर्धन एवं सुदृढीकरण योजना	963.14	गृह संयोजन-2761 नग (नये-2484 नग एवं शिपिटिंग-277 नग), नलकूप-3 नग, वितरण प्रणाली-20.977 कि.मी., उच्च जलाशय-1 नग (500 के.एल. / 18 मी.), पूर्व निर्मित उच्च जलाशय की रिपेयरिंग का कार्य-2 नग(750 के.एल. / 18 मी. एवं 200 के.एल. / 18 मी.), राइजिंग मेन-1090 मी., आटोमेशन (स्काडा) एवं तत्सम्बन्धित (वि./यॉ.) कार्य	7.3.2026	दैनिक जागरण एवं हिन्दुस्तान टाइम्स	08.04.2026	8	8	4	M/s KKS Infra, Jagriti Vihar, Garh Road, Meerut	561.83	794.66	794.66	-29.30	-29.30
3	Tranche-3	Water Supply	हमीरपुर	गोहाण्ड नगर पंचायत एवं सरीला नगर पंचायत पुनर्गठन पेयजल योजना	5669.03	गृह संयोजन-4086 नग(नये-1281 एवं शिपिटिंग-2805 नग), इन्टेकवेल-1नग (6मी.व्यास), डब्ल्यू.टी.पी.-1 नग (4.50 एम. एल.डी.), वितरण प्रणाली-64.700 कि.मी., उच्च जलाशय-3 नग (400 के.एल./ 16 मी., 600 के.एल./ 16 मी. एवं 500 के.एल. / 12 मी.), पूर्व निर्मित उच्च जलाशय की रिपेयरिंग का कार्य-1 नग (250 के.एल./ 16 मी.), राइजिंग मेन-35440मी., आटोमेशन (स्काडा) एवं तत्सम्बन्धित (वि./यॉ.) कार्य	27.01.2026	हिन्दुस्तान एवं हिन्दुस्तान टाइम्स	23.03.2026	3	3	3	M/s Sian Infra and Realcon, Hyderabad, Telangana	3668.57	4662.05	4662.05	-21.31	-21.31

एजेन्डा बिन्दु संख्या-4

I. पेयजल एवं सीवर की परियोजनायें :-

उ0प्र0 जल निगम (नगरीय) द्वारा राज्य स्तरीय तकनीकी समिति (SLTC) के समझ प्रस्तुत Tranche-2 पेयजल की 02 परियोजनाएं एवं Special Tranche पेयजल की 02 परियोजनाएं व सीवर की 05 परियोजनाएं कुल 09 परियोजनाओं पर विचार विमर्श किया गया जिस पर राज्य स्तरीय तकनीकी समिति (SLTC) द्वारा विचारोपरान्त Tranche-2 पेयजल की 02 परियोजनायें एवं Special Tranche पेयजल की 02 परियोजनाएं व सीवर की 02

परियोजनाएं कुल 06 परियोजनाओं की स्वीकृति प्रदान की गयी तथा 03 परियोजना स्थगित की गयी, जिसका विवरण निम्नवत् है:-

स्वीकृत परियोजनाएं :-

(रु. लाख में)

क. सं.	Tranche	मद	जनपद का नाम	नगरीय निकाय का नाम	प्राक्कलन का नाम	अनुमानित लागत		प्राक्कलन में प्राविधान
						सेन्टेज सहित	सेन्टेज रहित	
1	2	3	4	5	6	7	8	9
1	Special Tranche	Water Supply	वाराणसी	वाराणसी नगर निगम	नगर निगम वाराणसी में स्थित पुराना ट्रान्स वरुणा में पेयजलापूर्ति योजना-जोन 2 (बी) और 2 (सी0)	26077.98	24786.74	गृह संयोजन-41246 नग(नये-37231 एवं शिपिंग-4015 नग), नलकूप-22 नग, वितरण प्रणाली-430.39 कि0मी0, उच्च जलाशय-6 नग, सी.डब्ल्यू.आर.-6 नग, पूर्व निर्मित उच्च जलाशय की रिपेरिंग का कार्य-4 नग, पूर्व निर्मित सी.डब्ल्यू.आर की रिपेरिंग का कार्य-4 नग, राइजिंगमेन-11.94 कि.मी., आटोमेशन (स्काडा) एवं तत्सम्बन्धित (वि./यॉ.) कार्य।
2	Tranche-2	Water Supply	वाराणसी	वाराणसी नगर निगम	नगर निगम वाराणसी में स्थित सिस वरुणा की लहरतारा जोन में फेज-1 पेयजल योजना	21989.78	20846.29	गृह संयोजन-35848 नग (नये-33539 एवं शिपिंग-2309 नग), नलकूप-48 नग, वितरण प्रणाली-323.122 कि0मी0, उच्च जलाशय-12 नग, सी.डब्ल्यू.आर.-7 नग, पूर्व निर्मित उच्च जलाशय की रिपेरिंग का कार्य-4 नग, राइजिंगमेन-12.28 कि.मी., आटोमेशन (स्काडा) एवं तत्सम्बन्धित (वि./यॉ.) कार्य।
3	Tranche-2	Water Supply	वाराणसी	वाराणसी नगर निगम	नगर निगम वाराणसी में Cis-Varuna Area Water Supply Scheme. In Exetend area of Nagar Nigam Varanasi (Phase-1, Part-B, Chitapur Zone)	23524.98	22330.11	गृह संयोजन-31847 नग (नये-31544 एवं शिपिंग-303 नग), नलकूप-41नग, वितरण प्रणाली-448.716 कि0मी0, उच्च जलाशय-11 नग, सी.डब्ल्यू.आर.-07 नग, पूर्व निर्मित उच्च जलाशय की रिपेरिंग का कार्य-3 नग, राइजिंगमेन-10.565 कि.मी., आटोमेशन (स्काडा) एवं तत्सम्बन्धित (वि./यॉ.) कार्य।
4	Special Tranche	Water Supply	वाराणसी	वाराणसी नगर निगम	नगर निगम वाराणसी में Augmentation and Extension of Water Supply Scheme in Old Cis-Varuna Area.	53683.51	51247.01	गृह संयोजन-170703 नग (नये-71696 एवं शिपिंग-99007नग), वितरण प्रणाली-669.82 कि0मी0, उच्च जलाशय-22 नग, सी.डब्ल्यू.आर.-30 नग, पूर्व निर्मित उच्च जलाशय की रिपेरिंग का कार्य-16 नग, पूर्व निर्मित सी. डब्ल्यू.आर की रिपेरिंग का कार्य-17नग, राइजिंगमेन-3.466 कि.मी., आटोमेशन (स्काडा) एवं तत्सम्बन्धित (वि./यॉ.) कार्य।
5	Special Tranche	Sewerage	वाराणसी	वाराणसी नगर निगम	नगर निगम वाराणसी में स्थित लहरतारा जोन सीवरेज योजना	63374.99	60535.58	गृह संयोजन-36900 नग, सीवर नेटवर्क-262.02 कि.मी., सीवेज पम्पिंग स्टेशन-1 नग (25 एम.एल.डी.), राइजिंगमेन-50 मी. एवं तत्सम्बन्धित विद्युत यांत्रिक कार्य।
6	Special Tranche	Sewerage	गोरखपुर	गोरखपुर नगर निगम	Channelization of Gordhaiya Nala, Phase-II	9372.21	8802.60	आर.सी.सी. ड्रेन (15मी. चौड़ी)- 1520 मी., एपरोच रोड-1520 मी., लाइट पोलस सहित सप्लाय एवं फिकिसंग का कार्य-120 नग तथा लैण्ड स्पेक एवं वृक्षरोपण का कार्य आदि।

राज्य स्तरीय तकनीकी समिति द्वारा विचारोपरान्त यह निर्देश दिये गये कि रोड कटिंग के कार्य यथा सम्भव कटर मशीन से कराये जायें।

स्थगित परियोजना-

(रु. लाख में)

क. सं.	Tranche	मद	जनपद का नाम	नगरीय निकाय का नाम	प्राक्कलन का नाम	अनुमानित लागत		प्राक्कलन में प्राविधान
						सेन्टेज सहित	सेन्टेज रहित	
1	2	3	4	5	6	7	8	9
1	Special Tranche	Sewerage	वाराणसी	वाराणसी नगर निगम	नगर निगम वाराणसी में स्थित पुराना ट्रान्स वरुणा सीवरेज योजना-जोन 2 (बी) और 2 (सी0)	60727.19	57994.71	गृह संयोजन-37405 नग, सीवर नेटवर्क-381.16 कि.मी., सीवेज पम्पिंग स्टेशन-1 नग (7 एम.एल.डी.), राइजिंगमेन-900 मी. एवं तत्सम्बन्धित विद्युत यांत्रिक कार्य।

राज्य स्तरीय तकनीकी समिति द्वारा विचारोपरान्त यह निर्देश दिये गये कि उक्त परियोजना को पुनः परीक्षण कर प्रस्तुत किया जाये।

क्र. सं.	Tranche	मद	जनपद का नाम	नगरीय निकाय का नाम	प्राक्कलन का नाम	अनुमानित लागत		प्राक्कलन में प्राविधान
						सेन्टेज सहित	सेन्टेज रहित	
1	2	3	4	5	6	7	8	9
2	pecial Tranche	Sewerage	आगरा	आगरा नगर निगम	नगर निगम आगरा में 100 एमएलडी एसटीपी का धांधपुरा में निर्माण कार्य	17400.30	16442.42	एस.टी.पी. का निर्माण कार्य-1 नग(100 एम.एल. डी.) एवं तत्सम्बन्धित विद्युत यांत्रिक कार्य।
3	pecial Tranche	Sewerage	मथुरा	मथुरा-वृन्दावन नगर निगम	मथुरा- वृन्दावन नगर निगम Technological Upgradation of Existing 8.0 MLD UASB-Based Sewage Treatment Plant of SBR Technology at Mant road, Vrindavan Under Mathura-Vrindavan Municipal Corporation (MVMC) for Achieving Compliance with revised NGT Discharge Standards की योजना	2064.34	1905.80	एस.टी.पी.-1 नग (8 एम.एल.डी.) एवं तत्सम्बन्धित विद्युत यांत्रिक कार्य।

राज्य स्तरीय तकनीकी समिति द्वारा सम्यक विचारोपरान्त यह निदेशित किया गया कि उपरोक्त प्रस्ताव की स्वीकृति हो जाने के उपरान्त मा0 एन0जी0टी0 के आदेशों का शतप्रतिशत अनुपालन सुनिश्चित हो जायेगा अथवा नहीं। इस संबंध में संबंधित जिलाधिकारी, नगर आयुक्त एवं यू0पी0पी0सी0बी0 से इस आशय की पुष्टि कराने के उपरान्त आगामी एस0एल0टी0सी0 की बैठक में प्रस्ताव प्रस्तुत किया जाये।

अन्य बिन्दु:-

1. अमृत 2.0 योजनान्तर्गत स्वीकृत सरोवर के जीर्णोद्धार की निम्न 05 परियोजनाओं को उनके सम्मुख इंगित कारणवश ड्राप किये जाने के सम्बन्ध में-

राज्य स्तरीय तकनीकी के समक्ष सरोवर के जीर्णोद्धार की निम्न परियोजना को उनके सम्मुख इंगित कारणवश ड्राप किये जाने हेतु प्रस्ताव विचारार्थ प्रस्तुत किया गया।

Sl. No.	Project ID	District	ULB	Project Title	Estimated Capex Cost as per Mohua Portal (Cr)	Date of SHPSC	ACA (Cr)	Project Name as per GO	Sanction cost as per GO (Cr)	Reason of Dropping
1	UP-SITAPUR-8342	Sitapur	Sitapur (NPP)	Rejuvenation of mridhai tola talab	2.0	5/8/2022	0.67	mridhai tola talab ka vikas karya	2.0035	Due to NOC pending from Railway department
2	UP-BESWAN-9558	Aligarh	Beswan(NP)	Rejuvenation of Dharnidhard Sarovar	1.80	5/8/2022	0.90	-	-	Project has been taken in Vandan Yojna
3	UP-MALIHABAD-9256	Lucknow	Malihabad (NP)	Rejuvenation and restoration of bada talab at Malihabad	0.74	5/8/2022	0.37	Bada Talab ka vikas karya	0.999	Due to Court Case of Land
4	UP-HATHRAS-8725	Hathras	Hathras (NPP)	Rejuvenation of mitai Amrut Sarovar Gater No 551	0.47	5/8/2022	0.16	Mitai Talab ka vikas karya	0.44	Due to Court Case of Land
5	UP-MEERUT-8667	Meerut	Meerut (M.Corp)	Rejuvenation of existing pond at Kazipur	2.0	5/8/2022	0.50	Kazipur Talab ka vikas karya	2.27	Project will be proposed in Board to include in other state Scheme

उक्त प्रस्ताव पर राज्य स्तरीय तकनीकी समिति द्वारा विचारोपरान्त क्रमांक-1, 3 एवं 4 पर अंकित परियोजनाओं को ड्राप करने के प्रस्ताव पर अनुमोदन प्रदान किया तथा क्रमांक-2 एवं 5 पर अंकित परियोजनायें

जब अमृत 2.0 योजनान्तर्गत स्वीकृत थी तो उनको किस आधार पर अन्य कार्यक्रम में प्रस्तावित किया गया, सम्बन्धित से स्पष्टीकरण प्राप्त कर लिया जायें।

2. अमृत 2.0 योजनान्तर्गत जी.आई.एस. आधारित महायोजनाओं को तैयार किये जाने के सम्बन्ध में प्रस्ताव:-

मुख्य नगर एवं ग्राम नियोजक, उ.प्र. द्वारा अवगत कराया गया कि राज्य स्तरीय तकनीकी समिति 37वीं बैठक दिनांक 06.10.2025 की बैठक में समिति द्वारा सम्यक विचारोंपरान्त सर्व-सम्मति से अनुमोदित 93 नगरों की जी.आई.एस. बेस्ड महायोजना तैयार किये जाने का अनुमोदन प्रदान किया गया।

उक्त के अनुपालन में 93 नगरों की जी.आई.एस. बेस्ड महायोजना तैयार किये जाने हेतु सचिव, शहरी आवासन एवं कार्य मंत्रालय, भारत सरकार की अध्यक्षता में गठित APEX Committee 13वीं बैठक दिनांक 26.02.2026 के कार्यवृत्त में जी.आई.एस. बेस्ड महायोजना तैयार किये जाने हेतु अनुमोदन प्रदान किया गया जिसके लिए संशोधित आर०एफ०पी० डॉक्यूमेंट को राज्य स्तरीय तकनीकी समिति से यथा-निर्देशित कार्यवाही किए जाने का अनुरोध मुख्य नगर एवं ग्राम नियोजक, उ.प्र. किया गया, जिस पर राज्य स्तरीय तकनीकी समिति द्वारा विचारोंपरान्त अनुमोदन प्रदान किया गया।

3. अटल मिशन फॉर रिजुवेशन एण्ड अर्बन ट्रांसफार्मेशन-2.0 (AMRUT 2.0) योजनान्तर्गत 13 नग परियोजनाओं के सिटी वाटर एक्शन प्लान (CWAP)/प्राक्कलन (DPR) कुल कैपेक्स लागत रु. 6492.83 करोड़ को अमृत 2.0 के ट्रेन्च में स्वीकृत कराने के सम्बन्ध में।

मुख्य अभियंता(नागर), उ.प्र. जल निगम(नगरीय) द्वारा अटल मिशन फॉर रिजुवेशन एण्ड अर्बन ट्रांसफार्मेशन-2.0 (AMRUT 2.0) योजनान्तर्गत 13 नग परियोजनाओं के सिटी वाटर एक्शन प्लान (CWAP)/ प्राक्कलन (DPR) कुल कैपेक्स लागत रु. 6492.83 करोड़ को अमृत 2.0 के ट्रेन्च में स्वीकृत कराने हेतु अनुरोध किया गया, जिसका विवरण निम्नवत् है:-

(Rs. in Cr.)

Sl. No.	District	Name of ULB	Project Name	Project ID	Sector	Tranche No.	As per AMRUT 2.0 Portal									Status of CWAP/ DPR Approval
							Total Project Cost	Capex	O&M Cost	Central Assistance	State Share	ULB Share	15th Finance Commission	Public Private Partnership		
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	
1	Gorakhpur	Gorkahpur M. Corp	Chanelization of Gordhaiya Nala - Phase 2	NA	Sewer	NA	93.72	93.72	0.00	31.24	58.74	3.75	0.00	0.00	CWAP Approval pending	
2	Varanasi	Varanasi M. Corp	Extension of Water Supply scheme in the old CIS Varuna area under Varanasi M Corp	NA	W/S	NA	536.83	536.83	0.00	134.21	359.68	42.95	0.00	0.00	CWAP Approval pending	
3	Varanasi	Varanasi M. Corp	Extension of Water supply scheme in District 2 (B) and 2 (C) of Old Trans Varuna under Varanasi M Corp	NA	W/S	NA	260.78	260.78	0.00	65.19	174.72	20.86	0.00	0.00	CWAP Approval pending	
4	Varanasi	Varanasi M. Corp	Sewerage scheme in District 2 (B) and 2 (C) of Old Trans Varuna Zone of Varanasi M Corp	NA	Sewer	NA	607.27	607.27	0.00	151.82	406.87	48.58	0.00	0.00	CWAP Approval pending	
5	Varanasi	Varanasi M. Corp	Sewerage Scheme in Lahartara Zone under Varanasi M Corp	NA	Sewer	NA	633.75	633.75	0.00	158.44	424.61	50.70	0.00	0.00	CWAP Approval pending	
6	Varanasi	Varanasi M. Corp	Sewerage Scheme in Dinapur Zone under Varanasi M Corp	NA	Sewer	NA	867.53	867.53	0.00	216.88	581.24	69.40	0.00	0.00	CWAP Approval pending	
7	Varanasi	Varanasi M. Corp	Sewerage Scheme in Chitapur Zone under Varanasi M Corp	NA	Sewer	NA	811.41	811.41	0.00	202.85	543.64	64.91	0.00	0.00	CWAP Approval pending	
8	Varanasi	Varanasi M. Corp	Sewerage Scheme in CIS Varuna Area - District I under Varanasi M. Corp	NA	Sewer	NA	699.58	699.58	0.00	174.89	468.72	55.97	0.00	0.00	CWAP Approval pending	
9	Varanasi	Varanasi M. Corp	Sewerage Scheme in CIS Varuna Area - District II under Varanasi M. Corp	NA	Sewer	NA	854.45	854.45	0.00	213.61	572.48	68.36	0.00	0.00	CWAP Approval pending	
10	Varanasi	Varanasi M. Corp	Sewerage Scheme in Lamahi Zone under Varanasi M Corp	NA	Sewer	NA	869.36	869.36	0.00	217.34	582.47	69.55	0.00	0.00	CWAP Approval pending	
11	Agra	Agra M. Corp	Construction of 100 MLD STP at Dhandhupura under Agra M Corp	NA	Sewer	NA	174.41	174.41	0.00	43.60	116.85	13.95	0.00	0.00	CWAP Approval pending	
12	Budaun	Budaun NPP	sewer network and house connections in 04 Nagar wards of Nagar Palika	NA	Sewer	NA	63.10	63.10	0.00	21.03	39.55	2.52	0.00	0.00	CWAP Approval pending	

(Rs. in Cr.)

Sl. No.	District	Name of ULB	Project Name	Project ID	Sector	Tranche No.	As per AMRUT 2.0 Portal								
							Total Project Cost	Capital Cost	O&M Cost	Central Assistance	State Share	ULB Share	15th Finance Commission	Public Private Partnership	Status of CWAP/ DPR Approval
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
			Parishad Badaun (Lotanpur, 01 Civil Line Dwitiya-2, Pinwadi-7 and Brahmpura-21)												
13	Mathura	Mathura-Vrindavan M. Corp	Technical upgradation of the existing 8.0 MLD USB-based sewage treatment plant located at Mant Road, Vrindavan under Mathura-Vrindavan Nagar Nigam to SBR technology.	NA	Sewer	NA	20.64	20.64	0.00	6.88	12.93	0.83	0.00	0.00	CWAP Approval pending
			Total				6492.83	6492.83		1637.99	4342.51	512.33			

उक्त प्रस्ताव पर राज्य स्तरीय तकनीकी समिति द्वारा विचारोपरान्त अनुमोदन प्रदान किया गया।

अन्त में बैठक सधन्यवाद समाप्त हुई।

(पी० गुरुप्रसाद)
प्रमुख सचिव

उत्तर प्रदेश शासन,
नगर विकास विभाग-5
संख्या:- 2012/नौ-5-26-69सा/2022-कम्प्यूटर संख्या-1645731
लखनऊ:: दिनांक-18 मई, 2026

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. सचिव, आवासन एवं शहरी नियोजन मंत्रालय, भारत सरकार, नई दिल्ली।
2. प्रबन्ध निदेशक, उ.प्र. जल निगम (नगरीय), लखनऊ।
3. राज्य मिशन निदेशक (अमृत-2.0), अमृत निदेशालय, उ.प्र., लखनऊ।
4. संबंधित सचिव/विशेष सचिव, वित्त/नमामि गंगे एवं ग्रामीण जलापूर्ति विभाग, उ०प्र० शासन।
5. निदेशक, नगरीय निकाय निदेशालय, उ०प्र० लखनऊ।
6. निदेशक, भूगर्भ जल विभाग, उ०प्र० लखनऊ।
7. प्रबंध निदेशक (विद्युत वितरण), उ०प्र० राज्य विद्युत निगम लिमिटेड, लखनऊ।
8. मुख्य नगर एवं ग्राम नियोजक, नगर एवं ग्राम नियोजन विभाग, लखनऊ।
9. अपर निदेशक, क्षेत्रीय नगर एवं पर्यावरण अध्ययन केन्द्र, उ०प्र० लखनऊ।
10. महाप्रबंधक, जलकल, नगर निगम, लखनऊ।
11. बैठक में उपस्थित समस्त अधिकारी।
12. कम्प्यूटर सेल, गार्ड बुक।

आज्ञा से
(देवेश मिश्र)
संयुक्त सचिव

Minutes of Meeting (MoM) Regarding Compliance of State Level Technical Committee (SLTC) Directions under Amrut 2.0 for 100 MLD STP at Dhandhupura, Agra Proposal

Date: 22.05.2026

Time: 06:00 PM

Venue: Office of District Magistrate, Agra

Participants:

1. District Magistrate, Agra - Chairperson
2. Municipal Commissioner, Nagar Nigam, Agra
3. ADM (Namami Gange), Agra
4. Regional Officer, UPPCB, Agra
5. Executive Engineer, Construction Division IInd, UP Jal Nigam (Urban), Agra

Agenda:

To review and confirm compliance with the directions of the State Level Technical Committee (SLTC) dated 12.05.2026 regarding the Detailed Project Report (DPR) for construction of 100 MLD STP (based on SBR technology) at Dhandhupura, Agra under Amrut 2.0, in light of the Hon'ble NGT orders in OA No. 840/2022 (Sanjay Kulshrestha vs GoUP & others) dt 24.04.2024 and its latest order dt 17.03.2026.

Background & Deliberations:

1. Reference to Hon'ble NGT Orders: -

Hon'ble NGT in OA No. 840/2022 (Sanjay Kulshrestha vs GoUP & others) dated 24.04.2024 directed as: -

Para No. 386(i): "Agra Nagar Nigam is liable to pay environmental compensation of Rs.58,39,20,000/- and shall deposit the same with UPPCB within 3 months from today".

Para No. 386 (vi): "The amount of environmental compensation shall be used for remediation/rejuvenation/restoration of environment in the Agra, Mathura and Vrindavan region on the basis of a rejuvenation plan which shall be prepared jointly by a Joint Committee comprising of CPCB, UPPCB and concerned District Magistrates". A rejuvenation plan for the remediation/rejuvenation/restoration of environment needs to be prepared by joint committee to utilize the above environmental compensation".

Further Hon'ble NGT in its order dated 17.03.2026 directed as: -

Para 2:- "Learned Counsel for the UPPCB has pointed out that out of the environmental compensation of Rs. 58,39,20,000/- levied upon the Agra Nagar Nigam no amount has been deposited till now and as against the environmental compensation of Rs. 7,20,10,000/- Mathura Vrindavan Nagar Nigam has deposited only Rs. 47,38,000/-. **The Agra Nagar Nigam and Mathura Vrindavan Nagar Nigam are directed to place on record the time bound plan for depositing the EC imposed**".

2. Joint Committee Meeting held on 11.01.2025: -

Hon'ble NGT vide order dated: 24.02.2024 constituted Joint Committees comprising of CPCB, UPPCB and concerned District Magistrates of Agra, Mathura and Vrindavan. Accordingly, a

Joint Committee meeting chaired by DM, Agra was held on 11.01.2025 & it was decided to utilize the environmental compensation for rejuvenation of the 78 MLD STP situated at Dhandhupura (which is old, nearing design life, and discharging into River Yamuna) to meet the new NGT norms as per NGT Order 30.04.2019 passed in Nitin Shankar Deshpande V/s UoI & others (BOD <10, TSS <20, COD <50 mg/l).

3. Current Proposal under Amrut 2.0:

In compliance with the above rejuvenation plan, UP Jal Nigam (Urban), Agra has prepared a DPR for construction of a new 100 MLD STP (based on SBR technology) to meet the new NGT norms (BOD <10 mg/l, TSS <20 mg/l, COD <50 mg/l). This DPR was submitted before the SLTC on 12.05.2026 for approval under Amrut 2.0 Programme.

Cost of DPR along with respective shares is as follows-

S.N.	Description	Central Share 25%	State share 67%	ULB Share 8%	Total Cost
1	Capex	41.11 Cr	119.74 Cr	13.15 Cr	174.00 Cr
2	Opex for 10 Years	-	-	112.65 Cr	112.65 Cr
	Total Cost	41.11 Cr	119.74 Cr	125.80 Cr	286.65 Cr

4. SLTC Directions (12.05.2026):

The SLTC directed that after approval of the proposal, it shall be ensured that the orders of the Hon'ble NGT are being complied with 100%. Confirmation to this effect must be obtained from the District Magistrate, Municipal Commissioner, and UPPCB before presenting the proposal in the next SLTC meeting.

Discussions & Decisions:

The meeting discussed the relevant paras of the Hon'ble NGT order dated 24.04.2024, especially the following:

1. Para 386 (i): Agra Nagar Nigam is liable to pay environmental compensation of Rs. 58,39,20,000/- and shall deposit the same with UPPCB within 3 months from the date of order.

Status: Not Complied. Agra Nagar Nigam has not deposited the imposed Environmental Compensation so far.

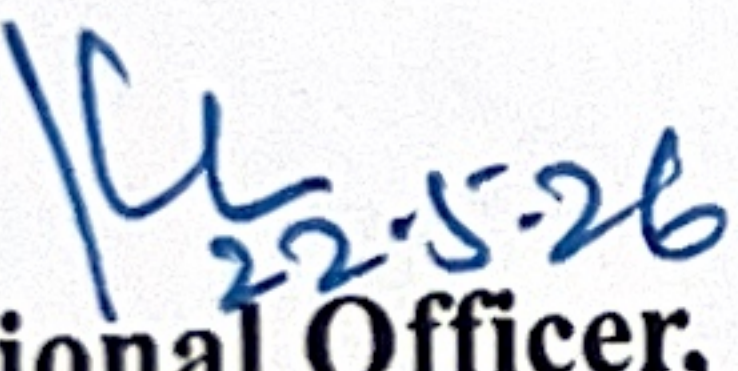
2. Para 386 (vi): The amount of environmental compensation shall be used for remediation/rejuvenation/restoration of environment in the Agra, Mathura and Vrindavan region on the basis of a rejuvenation plan prepared jointly by the Joint Committee comprising CPCB, UPPCB and concerned District Magistrates.

Status: Complied. A Joint Committee meeting was held on 11.01.2025 under the chairmanship of District Magistrate, Agra wherein a rejuvenation plan was finalized to

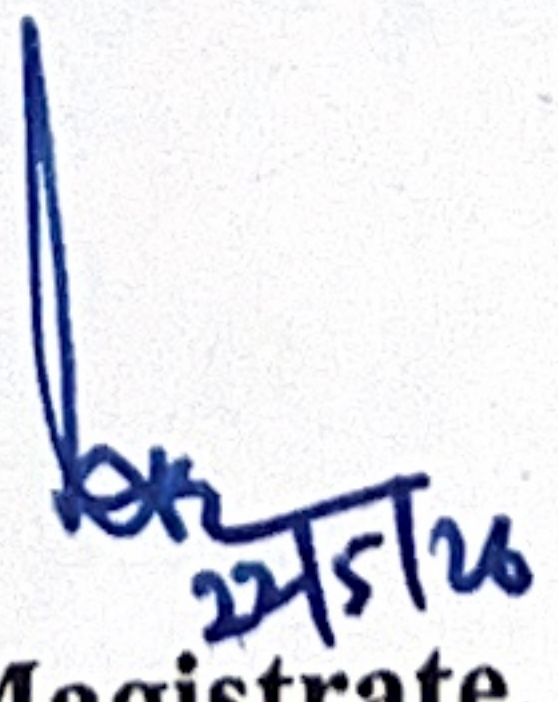
utilize the Environmental Compensation for rejuvenation of 78 MLD Dhandhupura STP.

After detailed discussion, the committee observed the following:

- While the rejuvenation plan has been prepared and accordingly DPR for 100 MLD STP (SBR technology) at Dhandhupura under Amrut 2.0 will contribute towards achieving compliance with Hon'ble NGT directions regarding treatment of sewage as per latest norms of NGT Order 30.04.2019 passed in Nitin Shankar Deshpande V/s UoI & others (BOD <10, TSS <20, COD <50 mg/l) but full compliance of the NGT order is not possible until the Environmental Compensation is deposited with UPPCB by Agra Nagar Nigam.
- Municipal Commissioner Agra expressed inability to pay Rs 58.39 Crores immediately due to funds constraints. The committee is however of the view that if the amount of environmental compensation imposed by Hon'ble NGT is given as grant or interest free loan to Agra Nagar Nigam by State Govt., which may then be deposited to UPPCB by Agra Nagar Nigam, the order of Hon'ble NGT will be 100% complied. The amount deposited may then be adjusted against State share of Rs 119.74 Crores.
- This arrangement is necessary to ensure 100% compliance of the Hon'ble NGT order dated 17.03.2026.


22.5.26
Regional Officer,
UPPCB, Agra


22.5.26
Municipal Commissioner,
Nagar Nigam, Agra


22/5/26
District Magistrate,
Agra

"अमृत-2.0" के अन्तर्गत प्रमुख सचिव, नगर विकास विभाग, उत्तर प्रदेश शासन की अध्यक्षता में गठित राज्य स्तरीय तकनीकी समिति (SLTC) की दिनांक 23.05.2026 को सम्पन्न 44वीं बैठक का कार्यवृत्त :-

उपस्थिति :-संलग्न विवरण के अनुसार।

एजेण्डा बिन्दु संख्या-1

सर्वप्रथम दिनांक 12.05.2026 को सम्पन्न एस.एल.टी.सी. की 43वीं बैठक के कार्यवृत्त की अनुपालन आख्या का समिति द्वारा संज्ञान लिया गया।

एजेण्डा बिन्दु संख्या-2

अमृत-2.0 योजनान्तर्गत प्राप्त धनराशि की वित्तीय प्रगति का विवरण मा0 समिति के समक्ष उपलब्ध कराते हुए अवगत कराया गया है कि अमृत-2.0 के अन्तर्गत भारत सरकार द्वारा उत्तर प्रदेश के लिये केन्द्रांश मद में रु. 8161.00 करोड़ की धनराशि आवंटित की गयी है जिसके सापेक्ष राज्यांश एवं निकायांश की धनराशि को सम्मिलित करते हुये लगभग धनराशि रु. 24000.00 करोड़ के परियोजनाओं का क्रियान्वयन किया जाना है। उक्त के अन्तर्गत 04 Tranche में कार्यों की स्वीकृति प्रस्तावित है। Tranche-1 के अन्तर्गत प्रस्तावित परियोजनाओं की सचिव, आवासन और शहरी कार्य मंत्रालय, भारत सरकार की अध्यक्षता में गठित Apex Committee की बैठक में दिनांक 16.03.2022 को स्वीकृति प्रदान की गयी। इस बैठक में 92 नगरीय निकायों की 105 परियोजनाएं (92 पेयजल, 9 सीवरेज एवं 4 पार्क एवं ग्रीन स्पेस) धनराशि रु. 7362.66 करोड़ जिसमें केन्द्रांश की धनराशि रु. 2607.07 करोड़ की स्वीकृति प्रदान की गयी। Tranche-2 के अन्तर्गत पेयजल की 222 परियोजनाये, सीवरेज की 08 परियोजनाये, रिसाईकिल एवं रियूज की 10 परियोजनाये तथा पार्क की 07 परियोजनाये कार्य लागत रु0 11469.10 करोड़ की स्वीकृति भारत सरकार की Apex Committee की बैठक दिनांक 27.10.2022 एवं 04.01.2023 द्वारा प्रदान की गयी है। Special Tranche (वाटर बॉडी रिजुविनेशन) के अन्तर्गत 126 नगरीय निकायों में 194 परियोजनाओं की Apex Committee की बैठक दिनांक 27.10.2022 में स्वीकृति प्रदान की गयी। Tranche-3 के अन्तर्गत पेयजल की 103 परियोजनाये, सीवरेज की 03 परियोजनाये तथा पार्क की 04 परियोजनाये कार्य लागत रु0 4846.50 करोड़ की स्वीकृति भारत सरकार की Apex Committee की बैठक दिनांक 31.01.2024 द्वारा प्रदान की गयी है।

भारत सरकार एवं राज्य सरकार द्वारा अवमुक्त केन्द्रांश एवं राज्यांश धनराशि का विवरण निम्नवत् है:-

(रु. करोड़ में)

क.सं.	अंश	Tranche-1		Special Tranche		Tranche-2	
		अनुमन्य धनराशि	अवमुक्त धनराशि	अनुमन्य धनराशि	अवमुक्त धनराशि	अनुमन्य धनराशि	अवमुक्त धनराशि
1	केन्द्रांश	2607.07	521.414	127.28	0.00	4213.33	775.26
2	राज्यांश	4396.30	776.176	190.96	26.35	6779.89	1121.96
3	निकायांश	359.29	-	13.50	-	475.88	-
	योग	7362.66	1297.590	331.74	26.35	11469.10	1897.22

उपरोक्त के अतिरिक्त भारत सरकार द्वारा वित्तीय वर्ष 2025-26 में केन्द्रांश हेतु रु. 650.00 करोड़ की जारी Mother Sanction के सापेक्ष राज्यांश एवं निकायांश हेतु रु. 1042.00 करोड़ की धनराशि अर्थात् कुल रु. 1692.00 करोड़ वित्तीय स्वीकृति SNA स्पर्श के माध्यम से जारी की गयी थी। इसी प्रकार वित्तीय वर्ष 2026-27 में केन्द्रांश हेतु रु. 300.00 करोड़ की जारी Mother Sanction के सापेक्ष राज्यांश एवं निकायांश हेतु रु. 540.03 करोड़ की धनराशि अर्थात् कुल रु. 840.03 करोड़ की धनराशि वित्तीय स्वीकृति SNA स्पर्श के माध्यम से शासन द्वारा जारी की गयी है।

समिति द्वारा उपरोक्त वित्तीय प्रगति को संज्ञान में लेते हुए निर्देश प्रदान किये गये कि प्राप्त धनराशि के सापेक्ष अवशेष धनराशि को नियमानुसार यथाशीघ्र व्यय किये जाने की कार्यवाही की जाए।

सीवरेज की परियोजनायें :-

उ0प्र0 जल निगम (नगरीय) द्वारा राज्य स्तरीय तकनीकी समिति (SLTC) के समक्ष प्रस्तुत Special Tranche सीवरेज की 08 परियोजनाओं पर विचार विमर्श किया गया, जिनका विवरण निम्नवत् है:-

(रु. लाख में)

क्र. सं.	Tranche	मद	जनपद का नाम	नगरीय निकाय का नाम	प्राक्कलन का नाम	अनुमानित लागत		प्राक्कलन में प्राविधान
						सेन्टेज सहित	सेन्टेज रहित	
1	2	3	4	5	6	7	8	9
1	Special Tranche	Sewerage	आगरा	आगरा नगर निगम	नगर निगम आगरा में 100 एमएलडी एसटीपी का धांधूपरा में निर्माण कार्य	17400.30	16442.42	एस.टी.पी. का निर्माण कार्य-1 नग(100 एम.एल.डी.) एवं तत्सम्बन्धित विद्युत यांत्रिक कार्य।
मुख्य अभियन्ता (नागर), उ0प्र0 जल निगम (नगरीय) द्वारा अवगत कराया गया कि जिलाधिकारी, आगरा की अध्यक्षता में संयुक्त समिति की बैठक दिनांक 22.05.2026, जिसमें नगर आयुक्त, नगर निगम, आगरा एवं यू.पी.पी.सी.बी. के प्रतिनिधि उपस्थित थे के द्वारा पुष्टि की गयी है कि मा0 एन.जी.टी. के आदेशों का शत-प्रतिशत अनुपालन सुनिश्चित हो जायेगा।								
2	Special Tranche	Sewerage	मथुरा	मथुरा-वृन्दावन नगर निगम	Technological Upgradation of Existing 8.0 MLD UASB-Based Sewage Treatment Plant to SBR Technology at Mant road, Vrindavan Under Mathura-Vrindavan Municipal Corporation (MVMC) for Achieving Compliance with revised NGT Discharge Standards की योजना	2064.34	1905.80	एस.टी.पी.-1 नग (8 एम.एल.डी.) एवं तत्सम्बन्धित विद्युत यांत्रिक कार्य।
मुख्य अभियन्ता (नागर), उ0प्र0 जल निगम (नगरीय) द्वारा अवगत कराया गया कि जिलाधिकारी, मथुरा की अध्यक्षता में संयुक्त समिति की बैठक दिनांक 15.05.2026, जिसमें नगर आयुक्त, नगर निगम, मथुरा-वृन्दावन एवं यू.पी.पी.सी.बी. के प्रतिनिधि उपस्थित थे के द्वारा पुष्टि की गयी है कि मा0 एन.जी.टी. के द्वारा दिये गये आदेशों के क्रम में एस.टी.पी. का ट्रीटेड डिस्चार्ज पैरामीटर के अनुसार मापदण्ड प्राप्त किये जा सकेंगे।								
3	Special Tranche	Sewerage	वाराणसी	वाराणसी नगर निगम	जनपद-वाराणसी के नगर निगम वाराणसी के नव विस्तारित क्षेत्र चित्तईपुर जोन में सीवरेज योजना	75298.37	71986.00	गृह संयोजन-36817 नग, सीवर नेटवर्क-453.71 कि.मी., सीवेज पम्पिंग स्टेशन-3 नग, राइजिंग मेन-90 मी. एवं तत्सम्बन्धित विद्युत यांत्रिक व ऑटोमेशन आदि के कार्य।
4	Special Tranche	Sewerage	वाराणसी	वाराणसी नगर निगम	नगर निगम वाराणसी में स्थित डिस्ट्रिक्ट-2B और 2C पुराना ट्रान्स वरुणा सीवरेज योजना	60727.19	57994.71	गृह संयोजन-37405 नग, सीवर नेटवर्क-381.16 कि.मी., सीवेज पम्पिंग स्टेशन-1 नग, राइजिंगमेन-900 मी. एवं तत्सम्बन्धित विद्युत यांत्रिक व ऑटोमेशन आदि के कार्य।
5	Special Tranche	Sewerage	वाराणसी	वाराणसी नगर निगम	नगर निगम वाराणसी में नव विस्तारित क्षेत्र के दीनापुर जोन में ट्रान्स वरुणा सीवरेज योजना में विस्तारित क्षेत्र (फेज-1, पार्ट-ए)	84377.44	80708.11	गृह संयोजन-28102 नग, सीवर नेटवर्क-441.27 कि.मी., सीवेज पम्पिंग स्टेशन-3 नग, राइजिंगमेन-5000 मी. एवं तत्सम्बन्धित विद्युत यांत्रिक व ऑटोमेशन आदि के कार्य।
6	Special Tranche	Sewerage	वाराणसी	वाराणसी नगर निगम	नगर निगम वाराणसी के District-1 Sewerage Zone (Old Cis Varuna) में सीवर नेटवर्क एवं गृह संयोजन कार्य की योजना	40532.36	38610.09	गृह संयोजन-64666 नग एवं सीवर नेटवर्क -268.37 कि.मी.
7	Special Tranche	Sewerage	वाराणसी	वाराणसी नगर निगम	नगर निगम वाराणसी के District-2A Sewerage Zone (Old Cis Varuna) में सीवर नेटवर्क एवं गृह संयोजन कार्य की योजना	57534.44	54926.60	गृह संयोजन-74666 नग एवं सीवर नेटवर्क-320.35 कि.मी.

क्र.सं.	Tranche	मद	जनपद का नाम	नगरीय निकाय का नाम	प्रामाणित लागत		प्राक्कलन में प्राविधान	
					प्राक्कलन का नाम	सेन्टेज सहित		सेन्टेज रहित
1	2	3	4	5	6	7	8	9
8	Special Tranche	Sewerage	वाराणसी	वाराणसी नगर निगम	नगर निगम वाराणसी के Trans Varuna Sewerage Scheme in Extended Area of Varanasi- Lamhi Zone (Phase-1, Part-B)	65496.98	62600.29	गृह संयोजन—16105 नग, सीवर नेटवर्क—400.86 कि.मी., सीवेज ट्रीटमेन्ट प्लान्ट—1 नग (23 एम. एल.डी.), सीवेज पम्पिंग स्टेशन—5 नग, राइजिंगमेन—8680 मी. एवं तत्सम्बन्धित विद्युत यांत्रिक व ऑटोमेशन आदि के कार्य।

उक्त परियोजनाओं का राज्य स्तरीय तकनीकी समिति द्वारा सम्यक विचारोपरान्त अनुमोदन प्रदान किया गया।

अन्त में बैठक सधन्यवाद समाप्त हुई।


(पी० गुरुप्रसाद)
प्रमुख सचिव

उत्तर प्रदेश शासन,
नगर विकास विभाग-5
संख्या:- 2249/नौ-5-26-69सा/2022-कम्प्यूटर संख्या-1645731
लखनऊ:: दिनांक-06 जून, 2026

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. सचिव, आवासन एवं शहरी नियोजन मंत्रालय, भारत सरकार, नई दिल्ली।
2. प्रबन्ध निदेशक, उ.प्र. जल निगम (नगरीय), लखनऊ।
3. राज्य मिशन निदेशक (अमृत-2.0), अमृत निदेशालय, उ.प्र., लखनऊ।
4. संबंधित सचिव/विशेष सचिव, वित्त/नमामि गंगे एवं ग्रामीण जलापूर्ति विभाग, उ०प्र० शासन।
5. निदेशक, नगरीय निकाय निदेशालय, उ०प्र० लखनऊ।
6. निदेशक, भूगर्भ जल विभाग, उ०प्र० लखनऊ।
7. प्रबंध निदेशक (विद्युत वितरण), उ०प्र० राज्य विद्युत निगम लिमिटेड, लखनऊ।
8. मुख्य नगर एवं ग्राम नियोजक, नगर एवं ग्राम नियोजन विभाग, लखनऊ।
9. अपर निदेशक, क्षेत्रीय नगर एवं पर्यावरण अध्ययन केन्द्र, उ०प्र० लखनऊ।
10. महाप्रबंधक, जलकल, नगर निगम, लखनऊ।
11. बैठक में उपस्थित समस्त अधिकारी।
12. कम्प्यूटर सेल, गार्ड बुक।

आज्ञा से

(देवेश मिश्र)
संयुक्त सचिव

355

ANNEXURE-8

अटल मिशन फॉर रीजुवनेशन ऐण्ड अर्बन ट्रान्सफॉर्मेशन (Atal Mission for Rejuvenation and Urban Transformation) योजना (अमृत 2.0) के अन्तर्गत मुख्य सचिव, उत्तर प्रदेश शासन की अध्यक्षता में गठित राज्य स्तरीय उच्चाधिकार संचालन समिति (State level High Powered Steering Committee - SHPSC) की अट्टारहवीं (18वीं) बैठक दिनांक 09 जून, 2026 का कार्यवृत्त

उपस्थिति:- संलग्न विवरण के अनुसार।

एजेण्डा बिन्दु संख्या-1

सर्वप्रथम दिनांक 16 अप्रैल, 2026 को सम्पन्न राज्य स्तरीय उच्चाधिकार संचालन समिति (SHPSC) की 17वीं बैठक में समिति द्वारा दिए गए निर्देशों पर आख्या आगामी बैठक में प्रस्तुत किए जाने का प्रस्ताव मा0 समिति के समक्ष प्रस्तुत किया गया।

एजेण्डा बिन्दु संख्या-2

अटल मिशन फॉर रीजुवनेशन ऐण्ड अर्बन ट्रान्सफॉर्मेशन (Atal Mission for Rejuvenation and Urban Transformation) - 2.0 (AMRUT 2.0) योजनान्तर्गत राज्य स्तरीय तकनीकी समिति (State Level Technical Committee - SLTC) की बैठकों दिनांक 01 मई, 2026, 12 मई, 2026 तथा 23 मई, 2026 में अनुमोदित 04 पेयजल की परियोजनाओं, 10 सीवर की परियोजनाओं, 03 सरोवर की परियोजनाओं, कुल 17 परियोजनाओं को राज्य स्तरीय उच्चाधिकार संचालन समिति (SHPSC) के समक्ष स्वीकृति हेतु विचारार्थ प्रस्तुत किया गया। इन परियोजनाओं का संक्षिप्त विवरण निम्नवत् है:-

356

पेयजल की 04 परियोजनाएं:-

(रु. लाख में)

क्र० सं०	Tranche	मद	जनपद का नाम	नगरीय निकाय का नाम	परियोजना का नाम	अनुमानित लागत		परियोजना के प्राक्कलन में प्राविधान
						सैनटैज सहित	सैनटैज रहित	
1	2	3	4	5	6	7	8	9
1	Special Tranche	Water Supply	वाराणसी	नगर निगम, वाराणसी	नगर निगम, वाराणसी में स्थित पुराने ट्रान्स वरूणा क्षेत्र में पेयजलापूर्ति योजना (डिस्ट्रिक्ट - 2B और 2C)	26,077.98	24,786.74	गृह संयोजन - 41,246 नग (नए - 37,231 एवं शिफ्टिंग - 4,015 नग), नलकूप - 22 नग, वितरण प्रणाली - 430.39 कि०मी०, उच्च जलाशय - 6 नग, सी.डब्ल्यू.आर. - 6 नग, पूर्व निर्मित उच्च जलाशय की रिपेयरिंग का कार्य - 4 नग, पूर्व निर्मित सी.डब्ल्यू.आर की रिपेयरिंग का कार्य - 4 नग, राइजिंग मेन - 11.94 कि.मी., ऑटोमेशन (स्काडा) एवं तत्सम्बन्धित विद्युत यांत्रिक कार्य।
2	Tranche-2	Water Supply	वाराणसी	नगर निगम, वाराणसी	Augmentation & Extension of CIS-Varuna Water Supply Scheme in Extended Area of Nagar Nigam Varanasi (Phase-1, Part-A, Lahartara Zone),	21,989.78	20,846.29	गृह संयोजन - 35,848 नग (नए - 33,539 एवं शिफ्टिंग - 2,309 नग), नलकूप - 48 नग, वितरण प्रणाली - 323.122 कि०मी०, उच्च जलाशय - 12 नग, सी.डब्ल्यू.आर. - 7 नग, पूर्व निर्मित उच्च जलाशय की रिपेयरिंग का कार्य - 4 नग, राइजिंग मेन - 12.28 कि.मी., ऑटोमेशन (स्काडा) एवं तत्सम्बन्धित विद्युत यांत्रिक कार्य।
3	Tranche-2	Water Supply	वाराणसी	नगर निगम, वाराणसी	नगर निगम, वाराणसी में CIS-Varuna Area Water Supply Scheme in Extended Area of Nagar Nigam Varanasi	23,524.98	22,330.11	गृह संयोजन - 31,847 नग (नए - 31,544 एवं शिफ्टिंग - 303 नग), नलकूप - 41 नग, वितरण प्रणाली - 448.716 कि०मी०, उच्च जलाशय - 11 नग, सी.डब्ल्यू.आर. - 07 नग, पूर्व निर्मित उच्च जलाशय की रिपेयरिंग का कार्य - 3 नग, राइजिंग मेन -

357

क्र० सं०	Tranche	मद	जनपद का नाम	नगरीय निकाय का नाम	परियोजना का नाम	अनुमानित लागत		परियोजना के प्राक्कलन में प्राविधान
						सैनटैज सहित	सैनटैज रहित	
1	2	3	4	5	6	7	8	9
					(Phase-1, Part-B, Chitapur Zone)			10.565 कि.मी., ऑटोमेशन (स्काडा) एवं तत्सम्बन्धित विद्युत यांत्रिक कार्य।
4	Special Tranche	Water Supply	वाराणसी	नगर निगम, वाराणसी	नगर निगम, वाराणसी में Augmentation and Extension of Water Supply Scheme in Old CIS-Varuna Area.	53,683.51	51,247.01	गृह संयोजन - 1,70,703 नग (नए - 71,696 एवं शिफ्टिंग - 99,007 नग), वितरण प्रणाली - 669.82 कि०मी०, उच्च जलाशय - 22 नग, सी.डब्ल्यू.आर. - 30 नग, पूर्व निर्मित उच्च जलाशय की रिपेयरिंग का कार्य - 16 नग, पूर्व निर्मित सी.डब्ल्यू.आर. की रिपेयरिंग का कार्य - 17 नग, राइजिंग मेन - 3.466 कि.मी., ऑटोमेशन (स्काडा) एवं तत्सम्बन्धित विद्युत यांत्रिक कार्य।
योग:-						1,25,276.25	1,19,210.15	

सीवरेज की 10 परियोजनाएं:-

(रु. लाख में)

क्र० सं०	Tranche	मद	जनपद का नाम	नगरीय निकाय का नाम	परियोजना का नाम	अनुमानित लागत		परियोजना के प्राक्कलन में प्राविधान
						सैनटैज सहित	सैनटैज रहित	
1	2	3	4	5	6	7	8	9
1	Special Tranche	Sewerage	वाराणसी	नगर निगम, वाराणसी	नगर निगम, वाराणसी में स्थित लहरतारा जोन सीवरेज योजना	63,374.99	60,535.58	गृह संयोजन - 36900 नग, सीवर नैटवर्क - 262.02 कि.मी., सीवेज पम्पिंग स्टेशन - 1 नग (25 एम.एल.डी.), राइजिंग मेन -

358

क्र० सं०	Tranche	मद	जनपद का नाम	नगरीय निकाय का नाम	परियोजना का नाम	अनुमानित लागत		परियोजना के प्राक्कलन में प्राविधान
						सैनटैज सहित	सैनटैज रहित	
1	2	3	4	5	6	7	8	9
								50 मी. एवं तत्सम्बन्धित विद्युत यांत्रिक कार्य।
2	Special Tranche	Sewerage	वाराणसी	नगर निगम, वाराणसी	नगर निगम, वाराणसी में स्थित डिस्ट्रिक्ट - 2B और 2C पुराना ट्रान्स वरूणा सीवरेज योजना	60,727.19	57,994.71	गृह संयोजन - 37,405 नग, सीवर नैटवर्क - 381.16 कि.मी., सीवेज पम्पिंग स्टेशन - 1 नग, राइजिंग मेन - 900 मी. एवं तत्सम्बन्धित विद्युत यांत्रिक व ऑटोमेशन आदि कार्य।
3	Special Tranche	Sewerage	वाराणसी	नगर निगम, वाराणसी	नगर निगम, वाराणसी में नव विस्तारित क्षेत्र के दीनापुर जोन में ट्रान्स वरूणा सीवरेज योजना में विस्तारित क्षेत्र (फेज-1, पार्ट-ए)	84,377.44	80,708.11	गृह संयोजन - 28102 नग, सीवर नैटवर्क - 441.27 कि.मी., सीवेज पम्पिंग स्टेशन - 3 नग, राइजिंग मेन - 5,000 मी. एवं तत्सम्बन्धित विद्युत यांत्रिक व ऑटोमेशन आदि कार्य।
4	Special Tranche	Sewerage	वाराणसी	नगर निगम, वाराणसी	नगर निगम, वाराणसी के District-1 Sewerage Zone (Old CIS-Varuna) में सीवर नैटवर्क एवं गृह संयोजन कार्य की योजना	40,532.36	38,610.09	गृह संयोजन - 64,666 नग एवं सीवर नैटवर्क - 268.37 कि.मी.
5	Special Tranche	Sewerage	वाराणसी	नगर निगम, वाराणसी	नगर निगम, वाराणसी के नव विस्तारित क्षेत्र चित्तईपुर जोन में सीवरेज योजना	75,298.37	71,986.00	गृह संयोजन - 36,817 नग, सीवर नैटवर्क - 453.71 कि.मी., सीवेज पम्पिंग स्टेशन - 3 नग, राइजिंग मेन - 90 मी. एवं तत्सम्बन्धित विद्युत यांत्रिक व ऑटोमेशन आदि कार्य।

359

क्र० सं०	Tranche	मद	जनपद का नाम	नगरीय निकाय का नाम	परियोजना का नाम	अनुमानित लागत		परियोजना के प्राक्कलन में प्राविधान
						सैनटैज सहित	सैनटैज रहित	
1	2	3	4	5	6	7	8	9
6	Special Tranche	Sewerage	वाराणसी	नगर निगम, वाराणसी	नगर निगम, वाराणसी के District-2A Sewerage Zone (Old CIS Varuna) में सीवर नैटवर्क एवं गृह संयोजन कार्य की योजना	57,534.44	54,926.60	गृह संयोजन - 74,666 नग एवं सीवर नैटवर्क - 320.35 कि.मी।
7	Special Tranche	Sewerage	वाराणसी	नगर निगम, वाराणसी	नगर निगम, वाराणसी में Trans Varuna Sewerage Scheme in Extended Area of Varanasi - Lamhi Zone (Phase-1, Part-B)	65,496.98	62,600.29	गृह संयोजन - 16,105 नग, सीवर नैटवर्क - 400.86 कि.मी., सीवेज ट्रीटमेंट प्लांट - 1 नग (23 एम.एल.डी.), सीवेज पम्पिंग स्टेशन - 5 नग, राइजिंग मेन - 8,680 मी. एवं तत्सम्बन्धित विद्युत यांत्रिक व ऑटोमेशन आदि कार्य।
8	Special Tranche	Sewerage	गोरखपुर	नगर निगम, गोरखपुर	Channelization of Gordhaiya Nala, Phase-II Scheme	9,372.21	8,802.60	आर.सी.सी. ड्रेन (15मी. चौड़ी) - 1520 मी., ऐपरोच रोड - 1520 मी., लाइट पोल्स सहित सप्लाय एवं फिक्सिंग का कार्य - 120 नग तथा लैण्ड स्केप एवं वृक्षरोपण आदि कार्य।
9	Special Tranche	Sewerage	आगरा	नगर निगम, आगरा	धांधूपुरा में 100 एमएलडी एसटीपी की योजना	17,400.3	16,442.42	एस.टी.पी. का निर्माण कार्य - 1 नग (100 एम.एल.डी.) एवं तत्सम्बन्धित विद्युत यांत्रिक कार्य।
10	Special Tranche	Sewerage	मथुरा	नगर निगम, मथुरा - वृन्दावन	Technological Upgradation of Existing 8.0 MLD UASB-Based Sewage Treatment Plant to SBR Technology at Mant Road, Vrindavan for Achieving Compliance with	2,064.34	1,905.80	एस.टी.पी.-1 नग (8 एम.एल.डी.) एवं तत्सम्बन्धित विद्युत यांत्रिक कार्य।

360

क्र० सं०	Tranche	मद	जनपद का नाम	नगरीय निकाय का नाम	परियोजना का नाम	अनुमानित लागत		परियोजना के प्राक्कलन में प्राविधान
						सैन्टैज सहित	सैन्टैज रहित	
1	2	3	4	5	6	7	8	9
					the Revised NGT Discharge Standards की योजना			
योग:-						4,76,178.62	454,512.20	

सरोवर की 03 परियोजनाएं:-

(रु. लाख में)

क्र० सं०	Tranche	मद	जनपद का नाम	नगरीय निकाय का नाम	परियोजना का नाम	कार्यदायी संस्था का नाम	अनुमानित लागत		परियोजना के प्राक्कलन में प्राविधान
							(सैन्टैज सहित)	(सैन्टैज रहित)	
1	2	3	4	5	6	7	8	9	10
1	Special Tranche	Water Body Rejuvenation	बुलन्दशहर	नगर पंचायत, औरंगाबाद	प्राचीन नागेश्वर मंदिर के पास गाटा संख्या 11446/2 स्थित तालाब का विकास कार्य	नगर पंचायत, औरंगाबाद	207.77	207.77	डीवॉटरिंग, डीसिल्टिंग, प्लान्टेड ग्रेविल फ़िल्टर, ऐनेरोबिक बेफिरियक्टर, ड्रेन्स, हौर्टिकल्चर, घाट डैवलपमैन्ट, शौचालय आदि कार्य।
2	Special Tranche	Water Body Rejuvenation	सुल्तानपुर	नगर पंचायत, लम्भुआ	वार्ड 2, तुलसी नगर में मलिन बस्ती स्थित तालाब का विकास	नगर पंचायत, लम्भुआ	193.63	193.63	डीवॉटरिंग, डीसिल्टिंग, स्ट्रीट लाइट, डीसिल्टिंग टैंक - 2 नग, रेलिंग, बॉक्स कल्वर्ट, साइन बोर्ड आदि कार्य।

361

क्र० सं०	Tranche	मद	जनपद का नाम	नगरीय निकाय का नाम	परियोजना का नाम	कार्यदायी संस्था का नाम	अनुमानित लागत		परियोजना के प्राक्कलन में प्राविधान
							(सैन्टैज रहित)	(सैन्टैज सहित)	
1	2	3	4	5	6	7	8	9	10
					कार्य				
3	Special Tranche	Water Body Rejuvenation	बाराबंकी	नगर पंचायत, फतेहपुर	गाटा संख्या 253 में स्थित सैदुआ तालाब का विकास कार्य	नगर पंचायत, फतेहपुर	197.00	197.00	डीवॉटरिंग, डीसिल्टिंग, रिटेनिंग वॉल, घाट डैवलपमेंट, ड्रेन्स, इण्टरलॉकिंग टाइल्स, सोलर एरेटर, ऐनेरोबिक डायजेशन सैटलर, हौर्टिकल्चर एवं ऐक्सटर्नल इलैक्ट्रिकल वर्क्स आदि कार्य।
						योग:-	598.40	598.40	

प्रमुख सचिव, नगर विकास विभाग द्वारा अवगत कराया गया कि उक्त समस्त 17 परियोजनाएं राज्य स्तरीय तकनीकी समिति (SLTC) द्वारा स्वीकृत/ अनुमोदित हैं तथा समिति की दिनांक 01 मई, 2026, 12 मई, 2026 तथा 23 मई, 2026 की बैठकों में इन सभी परियोजनाओं को तकनीकी रूप से उपयुक्त पाते हुए स्वीकृत/ अनुमोदित किया गया है। प्रमुख सचिव, नगर विकास विभाग द्वारा राज्य स्तरीय तकनीकी समिति (SLTC) की उक्त बैठकों के कार्यवृत्त प्रस्तुत किए गए जो SHPSC की इस बैठक के कार्यवृत्त के साथ संलग्न हैं।

प्रमुख सचिव, नगर विकास विभाग की संस्तुति एवं SLTC की बैठकों के निर्णयों के परिप्रेक्ष्य में उपर्युक्त 17 परियोजनाओं पर राज्य स्तरीय उच्चाधिकार संचालन समिति (SHPSC) द्वारा सम्यक विचारोपरान्त सर्व-सहमति से अनुमोदन प्रदान किया गया।

362

अन्य बिन्दु संख्या-1

अटल मिशन फॉर रीजुवनेशन ऐण्ड अर्बन ट्रांसफॉर्मेशन (Atal Mission for Rejuvenation and Urban Transformation) (अमृत 2.0) AMRUT 2.0 योजनान्तर्गत स्वीकृत 09 सरोवरों के जीर्णोद्धार की परियोजनाओं जिनका संक्षिप्त विवरण निम्नवत् है को Drop किए जाने हेतु राज्य स्तरीय उच्चाधिकार संचालन समिति (SHPS) के समक्ष स्वीकृति हेतु प्रस्ताव विचारार्थ प्रस्तुत किया गया:-

(रु० करोड़ में)

S. No	Project ID	District	ULB	Project Title	Estimated Capex Cost as per Mohua Portal (TPC)	ACA	Project Name as per GO	Sanctioned Cost as per GO	Reasons of Dropping
1	UP - VARANASI - 9025	VARANASI	VARANASI (M.Corp)	Rejuvenation of Pogalpur Pond in Varanasi Nagar Nigam Area	2.77	0.6925	Pogalpur Talab ka Vikas Karya	2.54	Work has been taken up in other State Scheme
2	UP - VARANASI - 9284	VARANASI	VARANASI (M.Corp)	Rejuvenation of Aidhe Pond in Varanasi Nagar Nigam Area	2.80	0.70	Aidhe Talab ka Vikas Karya	2.51	Work has been taken up in other State Scheme
3	UP - VARANASI - 9030	VARANASI	VARANASI (M.Corp)	Rejuvenation of Newada Pond in Varanasi Nagar Nigam Area	2.66	0.665	Newada Talab ka Vikas Karya	1.66	Work has been taken up in other State Scheme
4	UP - GONDA - 9503	GONDA	GONDA (NPP)	Rejuvenation of Sagra Pond	1.75	0.5833	Sagra Talab ka Vikas Karya	1.66	The proposed work cannot be executed

363

S. No	Project ID	District	ULB	Project Title	Estimated Capex Cost as per Mohua Portal (TPC)	ACA	Project Name as per GO	Sanctioned Cost as per GO	Reasons of Dropping
5	UP- NAGARA - 9639	BALLIA	NAGARA (NP)	Rejuvenation of Durga Maata Mandir Pokhara	1.85	0.925	-	-	Pond has been developed by the Tourism Department
6	UP - BABERU - 10632	Banda	Baberu (NP)	Rejuvenation of Rambaksh Talab	1.12	0.56	Rambaksh Talab ka Vikas Karya	1.18	Due to Court Case of Land
7	UP - SITAPUR - 8342	Sitapur	Sitapur (NPP)	Rejuvenation of Mridhai Tola Talab	2.0	0.67	Mridhai Tola Talab ka Vikas Karya	2.0035	Due to NOC pending from Indian Railways
8	UP - MALIHABAD - 9256	Lucknow	Malihabad (NP)	Rejuvenation and Restoration of Bada Talab at Malihabad	0.74	0.37	Bada Talab ka Vikas Karya	0.999	Due to Court Case of Land
9	UP - HATHRAS - 8725	Hathras	Hathras (NPP)	Rejuvenation of Mitai Amrut Sarovar Gata No. 551	0.47	0.16	Mitai Talab ka Vikas Karya	0.44	Due to Court Case of Land
				Total	16.16	5.33		12.99	

364

अन्य बिन्दु संख्या - 2

अटल मिशन फॉर रीजुवनेशन ऐण्ड अर्बन ट्रान्सफॉर्मेशन (Atal Mission for Rejuvenation and Urban Transformation) (अमृत 2.0) AMRUT 2.0 योजना के अन्तर्गत निम्नलिखित 13 परियोजनाओं को City Water Action Plan (CWAP) में सम्मिलित कराने के लिए प्रस्तुत किया गया। इन 13 परियोजनाओं में से क्रमांक 12 पर नगर पालिका परिषद, बदायूँ की सीवरेज की परियोजना के अतिरिक्त सभी 12 परियोजनाएं एजेण्डा बिन्दु संख्या - 2 के अन्तर्गत पेयजल की 4 परियोजनाओं में से क्रमांक - 2 व 3 पर अंकित परियोजनाओं जो पूर्व से ही CWAP में सम्मिलित हैं को छोड़ते हुए, पेयजल की शेष 2 परियोजनाएं तथा सीवरेज की सभी 10 परियोजनाएं सम्मिलित हैं:-

Sl. No.	District	Name of Urban Local Body (ULB)	Project Name	Project ID	Sector	Tranche No.	As per AMRUT 2.0 Portal								
							Total Project Cost (Cr.)	Capex (in Cr.)	O&M Cost (in Cr.)	Central Assistance (in Cr.)	State Share (in Cr.)	ULB Share (in Cr.)	15th Finance Commission	Public Private Partnership	Status of CWAP/D PR Approval
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
1	Gorakhpur	Gorkahpur M.Corp	Chanelization of Gordhaiya Nala - Phase 2	NA	Sewer	NA	93.72	93.72	0.00	31.24	58.74	3.75	0.00	0.00	CWAP Approval Pending
2	Varanasi	Varanasi M.Corp	Extension of Water Supply scheme in the old CIS Varuna area under	NA	W/S	NA	536.83	536.83	0.00	134.21	359.68	42.95	0.00	0.00	CWAP Approval Pending

365

Sl. No.	District	Name of Urban Local Body (ULB)	Project Name	Project ID	Sector	Tranche No.	As per AMRUT 2.0 Portal								
							Total Project Cost (Cr.)	Capex (in Cr.)	O&M Cost (in Cr.)	Central Assistance (in Cr.)	State Share (in Cr.)	ULB Share (in Cr.)	15th Finance Commission	Public Private Partnership	Status of CWAP/D PR Approval
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
			Varanasi M Corp												
3	Varanasi	Varanasi M.Corp	Extension of Water supply scheme in District 2 (B) and 2 (C) of Old Trans Varuna under Varanasi M.Corp	NA	W/S	NA	260.78	260.78	0.00	65.19	174.72	20.86	0.00	0.00	CWAP Approval Pending
4	Varanasi	Varanasi M.Corp	Sewerage scheme in District 2 (B) and 2 (C) of Old Trans Varuna Zone of Varanasi M.Corp	NA	Sewer	NA	607.27	607.27	0.00	151.82	406.87	48.58	0.00	0.00	CWAP Approval Pending

366

Sl. No.	District	Name of Urban Local Body (ULB)	Project Name	Project ID	Sector	Tranche No.	As per AMRUT 2.0 Portal								
							Total Project Cost (Cr.)	Capex (in Cr.)	O&M Cost (in Cr.)	Central Assistance (in Cr.)	State Share (in Cr.)	ULB Share (in Cr.)	15th Finance Commission	Public Private Partnership	Status of CWAP/D PR Approval
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
5	Varanasi	Varanasi M.Corp	Sewerage Scheme in Lahartara Zone under Varanasi M. Corp	NA	Sewer	NA	633.75	633.75	0.00	158.44	424.61	50.70	0.00	0.00	CWAP Approval Pending
6	Varanasi	Varanasi M.Corp	Sewerage Scheme in Dinapur Zone under Varanasi M. Corp	NA	Sewer	NA	867.53	867.53	0.00	216.88	581.24	69.40	0.00	0.00	CWAP Approval Pending
7	Varanasi	Varanasi M.Corp	Sewerage Scheme in Chitaipur Zone under Varanasi M. Corp	NA	Sewer	NA	811.41	811.41	0.00	202.85	543.64	64.91	0.00	0.00	CWAP Approval Pending
8	Varanasi	Varanasi M.Corp	Sewerage Scheme in CIS Varuna Area -	NA	Sewer	NA	699.58	699.58	0.00	174.89	468.72	55.97	0.00	0.00	CWAP Approval Pending

367

Sl. No.	District	Name of Urban Local Body (ULB)	Project Name	Project ID	Sector	Tranche No.	As per AMRUT 2.0 Portal								
							Total Project Cost (Cr.)	Capex (in Cr.)	O&M Cost (in Cr.)	Central Assistance (in Cr.)	State Share (in Cr.)	ULB Share (in Cr.)	15th Finance Commission	Public Private Partnership	Status of CWAP/D PR Approval
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
			District 1 under Varanasi M. Corp												
9	Varanasi	Varanasi M.Corp	Sewerage Scheme in CIS Varuna Area - District II under Varanasi M.Corp	NA	Sewer	NA	854.45	854.45	0.00	213.61	572.48	68.36	0.00	0.00	CWAP Approval Pending
10	Varanasi	Varanasi M.Corp	Sewerage Scheme in Lamahi Zone under Varanasi M Corp	NA	Sewer	NA	869.36	869.36	0.00	217.34	582.47	69.55	0.00	0.00	CWAP Approval Pending
11	Agra	Agra M.Corp	Construction of 100 MLD STP at Dhandhupura under Agra M. Corp	NA	Sewer	NA	174.41	174.41	0.00	43.60	116.85	13.95	0.00	0.00	CWAP Approval Pending

368

Sl. No.	District	Name of Urban Local Body (ULB)	Project Name	Project ID	Sector	Tranche No.	As per AMRUT 2.0 Portal								
							Total Project Cost (Cr.)	Capex (in Cr.)	O&M Cost (in Cr.)	Central Assistance (in Cr.)	State Share (in Cr.)	ULB Share (in Cr.)	15th Finance Commission	Public Private Partnership	Status of CWAP/D PR Approval
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
12	Budaun	Budaun NPP	Sewer Network and House Connections in 04 Nagar Wards of Nagar Palika Parishad, Badaun (Lotanpur - 01, Civil Line Dwitiya - 2, Pinwadi - 7 and Brahmpura - 21).	NA	Sewer	NA	63.10	63.10	0.00	21.03	39.55	2.52	0.00	0.00	CWAP Approval Pending
13	Mathura	Mathura-Vrindavan M.Corp	Technical Upgradation of the Existing 8.0 MLD USB-based Sewage Treatment Plant	NA	Sewer	NA	20.64	20.64	0.00	6.88	12.93	0.83	0.00	0.00	CWAP Approval pending

369

Sl. No.	District	Name of Urban Local Body (ULB)	Project Name	Project ID	Sector	Tranche No.	As per AMRUT 2.0 Portal								
							Total Project Cost (Cr.)	Capex (in Cr.)	O&M Cost (in Cr.)	Central Assistance (in Cr.)	State Share (in Cr.)	ULB Share (in Cr.)	15th Finance Commission	Public Private Partnership	Status of CWAP/D PR Approval
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
			located at Mant Road, Vrindavan under Mathura - Vrindavan Nagar Nigam to SBR Technology												
Total							6,492.83	6492.83		1637.98	4342.50	512.33			

प्रमुख सचिव, नगर विकास विभाग की संस्तुति के परिप्रेक्ष्य में उक्त प्रस्तावों पर राज्य स्तरीय उच्चाधिकार संचालन समिति (SHPS) द्वारा सम्यक विचारोपरान्त सर्व-सहमति से अनुमोदन प्रदान किया गया।

अन्त में बैठक सधन्यवाद समाप्त हुई।

Digitally signed by
Guru Prasad Porala
(**पी. गुरुप्रसाद**)
Date: 2023.06.06
17:42:20
प्रमुख सचिव

370

उत्तर प्रदेश शासन,
नगर विकास अनुभाग-5

संख्या-2344/नौ-5-2026-कम्प्यूटर संख्या-16339748

लखनऊ: दिनांक:- 09 जून, 2026

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

- 1- सचिव, आवासन एवं शहरी नियोजन मंत्रालय, भारत सरकार, नई दिल्ली।
- 2- सम्बन्धित अपर मुख्य सचिव/ प्रमुख सचिव/ सचिव, उ.प्र. शासन।
- 3- स्टाफ ऑफिसर, मुख्य सचिव, उ.प्र. शासन।
- 4- निदेशक, नगरीय निकाय निदेशालय, उ.प्र.।
- 5- प्रबन्ध निदेशक, उ.प्र. जल निगम (नगरीय), लखनऊ।
- 6- निदेशक, सी.ऐण्ड.डी.एस., उ.प्र. जल निगम, लखनऊ।
- 7- बैठक में उपस्थित समस्त अधिकारी।
- 8- कम्प्यूटर सैल - नगर विकास अनुभाग - 5 की वेबसाइट पर अपलोड करने हेतु।
- 9- गार्ड फाइल।

आज्ञा से

Digitally signed by
Devesh Mishra
Date: 09-06-2026
18:06:17

(देवेश मिश्र)

संयुक्त सचिव